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भारत सरकार  
Government of India  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
Ministry of Environment, Forest & Climate Change  
क्षेत्रीय कार्यालय, लखनऊ  
Regional Office, Lucknow



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File No. XXI/ENV/NGT/CC/156/2024/177

Dated: 08.08.2024

**BY-EMAIL**

To,  
The Registrar General,  
Principal Bench,  
Hon'ble National Green Tribunal,  
Copernicus Marg,  
New Delhi-110001  
Email: [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in)

**Subject: Submission of Report in O.A. 440 of 2023, in the matter of Naveen Kumar Vs. State of Uttar Pradesh & Ors. Before the Hon'ble NGT (PB), New Delhi - reg:**

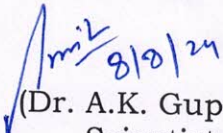
Sir,

In compliance of the direction dated 22.05.2024 passed by this Hon'ble National Green Tribunal in O.A. 440 of 2023 in the matter of Naveen Kumar Vs. State of Uttar Pradesh & Ors.

A joint committee report has been prepared which is enclosed with this letter with a request to put up before Hon'ble Tribunal for kind perusal and consideration.

**Encl: As above**

Yours Sincerely

  
(Dr. A.K. Gupta)  
Scientist 'E'

**Report of Joint Committee in Compliance to the  
Hon'ble NGT order dated 22.05.2024 in Original Application No. 440 of 2023  
in the name of Shri Naveen Kumar Vs State of U.P. & Others**

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**A. Preamble :**

Hon'ble National Green Tribunal, principal bench vide its order dated 22.05.2024 constituted Joint Committee of Regional Officer, MOEF&CC, Lucknow and Member Secretary, CPCB. The related para of said order is reproduced here as under:

1. *In this original application, Applicant has raised the grievance that Respondent No. 11 is undertaking sand mining in river Dhasan, a tributary of river Yamuna, at Gata No. 1419, Kha Khand No. 01 in Village Dhamnaud, Tehsil Garautha, District Jhansi, Uttar Pradesh in violation of the Environmental Clearance (EC) conditions as also in violation of the environmental norms prescribed in Sustainable Sand Mining Management Guidelines, 2016 and EMGSM, 2020.*
  2. *The Tribunal on 18.03.2024 had issued notice in the matter.*
  3. *The respondents, Ministry of Environment, Forest and Climate Change (MoEF&CC), Central Pollution Control Board (CPCB), National Mission for Clean Ganga (NMCG), State Level Environment Impact Assessment Authority (SEIAA), UP and District Magistrate, Jhansi have filed their response.*
14. *In order to ascertain the extent of illegal mining in violation of the EC conditions by Respondent No. 11, we form a Joint Committee comprising of the representative of Member Secretary, CPCB, not below the rank of Senior Scientist, and RO, MoEF&CC, Lucknow who will act as a coordinating agency. The Committee will visit the site within a period of two weeks and will collect full information in respect of the extent of mining which has been done by Respondent No. 11 and the compliance/ non-compliance of 'general' and 'specific' conditions of EC by Respondent No. 11 which have been noted above and will submit the report before the Tribunal within four weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.*

**B. Proceedings:**

In pursuance of the Hon'ble NGT order dated 22.05.2024, Joint Committee was constituted comprising representative of Ministry of Environment Forest and Climate Change (MoEF&CC), Regional Office (RO), Lucknow and representative of Central Pollution Control Board, Regional Directorate (CPCB-RD), Lucknow. Joint Committee had VC meeting on dated 13.06.2024 and decided to visit the site on dated 19.06.2024.

Joint committee inspected the site on dated 19.06.2024, during inspection of the site Representative of RO-MOEF&CC, Lucknow office- Dr A.K.Gupta, Scientist 'E', Representative of RD-CPCB, Lucknow Shri Kamal Kumar, Scientist 'E' were available along with the Smt Deepa Arya, RO, UPPCB, Jhansi, Shri Santosh Kumar Pal, Surveyor; Shri Atul Dubey, Mine inspector, Shri Hari Shanker Rajput, Mine Manger, represented local administration along with lease holder Shri Vipin Kumar Saxena etc were available, to find out the extent of mining which has been done by Respondent No. 11 and the compliance/ non-compliance status of 'General' and 'Specific' Conditions of EC by Respondent No. 11.

**C. Observation of Joint committee during the site inspection:**

- i) Letter of Intent (LOI) has been granted for mining of Sand/Morrum Mining from Dhasan Riverbed at Gata No. 1419 Kh Khand No.- 01, Village- Dhamnaud, Tehsil- Garautha, District- Jhansi U.P., (Leased Area 24.00 Ha) vide letter no. 1557/30 MMC/2019-20 dated 28.01.2020 (**Annexure-I**), which has been issued by DM Jhansi (Mining Section). Mining plan has been approved by Directorate of Mining and Geology, Uttar Pradesh vide letter no. 1927/MP/2017 dated 26.02.2020 (**Annexure-II**).
- ii) Environmental Clearance of the above project was accorded by SEIAA-UP vide no. EC22B001UP110182 Date 18/11/2022 to the owner Vipin Kumar Saxena R/o- MIG-A/135 Aashiyana Pratham Teh Distt Moradabad UP -244001. (**Annexure-III**)
- iii) PAs have obtained Consent to Operate (CTO) under both Act Ref No.173141/UPPCB/Jhansi (UPPCBRO)/CTO/both/Jhansi/2022 dated 05-03-2023 which is valid from 05-03-2023 to 31-12-2027. (**Annexure-IV**)

- iv) During the Joint Committee inspection, no mining activity was noticed at the site, which may be due to prior intimation of the Joint Committee inspection on dt.21.06.2024. As per the record it has been found that the total lease area of the mine is 24 ha., however, .kml file of the lease area shows that the total lease area of the above mine is around 28 ha. i.e., 4 ha more mining lease area as compared to the above lease. A satellite image is enclosed as **Annexure-V**.
- v) A photograph taken during the Joint inspection is enclosed as **Annexure VI**.

**During the inspection details discussion was done with all concerns and the point-wise status of the compliance of Environmental Clearance (EC) conditions has been tabulated below:**

<b>Specific Conditions of Environmental Clearance (EC) (Sr. No.-1 – 76):</b>		
1.	Validity period of this EC is 5 years from the date of issue as the LoI has been issued for a period of 5years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.	As per the discussion held during the monitoring of the project and report submitted by PAs. As stated in EC the validity of EC will be a co-terminus with the validity of the current mine plan, which is approved for Five Years from the date of Execution of the Lease Area.  <b>Complied</b>
2.	In the absence of replenishment study, in compliance of Hon'ble NGT Order dated 06.05.2022 initially the EC will be operational till 31.12.2022. Permissible quantity and area shall be strictly limited to quantity and area mentioned in LoI or mining plan, whichever is lesser, and maximum mineable depth will be limited to as approved in the mining plan.	As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have conducted mining within their lease area and as per the approved Mining Plan. Boundary pillars have been erected properly.  <b>Being Complied</b>

3.	For subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.	As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have yet not submitted the replenishment study to this office/RO-UPPCB Jhansi. <b>Not Complied</b>
4.	Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.	As per the discussion held during the monitoring of the project. Record state that the public hearing was conducted on 06.05.2022. A commitment made during the public hearing has been complied or in the process of complying. <b>Being Complied</b>
5.	A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the	As per the discussion held during the monitoring of the project. The project does not fall in the eco-sensitive zone. Forest clearance is issued by the forest department vide Letter No. 745/15-1 Jhansi, Dated 11.08.2017. ( <b>Annexure-5</b> ) <b>Complied</b>

	provisions of Forest (conservation) Act, 1980 and submit before the start of work.	
6.	The mining lease holders shall, after ceasing mining operation undertake re-grassing the mining area and any other area which may have been distributed due to their mining activities and restore the land to a condition which is fit for growth of fodder , flora fauna etc.	As per the discussion held during the monitoring of the project and report submitted by PAs. PAs have assured us of re-grassing the area after the completion of the mining.  <b>Assured to Comply</b>
7.	If the proposed project is situated in notified area of ground water extraction, where creation of new wells for groundwater extraction is not allowed, the requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.	As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have one bore well in the mine office, which is 100 to 200 meters from the lease area, which is found working without required permission. Groundwater is being used for drinking purposes only.  <b>Not Complied</b>
8.	Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 24,000 plants, either on government land or community land, within a periphery of 5 km from the boundary	As per the discussion held during the monitoring of the project and report submitted by PAs. As per the report submitted by PAs have planted around 2700 tree saplings of Neem, Sagaun, Kanji, Sisham, Amala etc, which were purchased by Jai Jhansi Van Prabag and the local nursery on 01.07.2023 and 10.07.2024. It is required to conduct massive drives during the ongoing monsoon period.  <b>Partially Complied</b>

	of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.	
9.	In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 120 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.	No information in this regard has been submitted so far.  <b>Not Complied</b>
10.	Department of Geology and Mines, Government of Uttar Pradesh and or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.	As per record, Letter of Intent (LOI) has been granted for mining of Sand/Morrum Mining from Dhasan Riverbed at Gata No. 1419 Kh Khand No.- 01, Village- Dhamnaud, Tehsil- Garautha, District- Jhansi U.P., (Leased Area 24.00 Ha) vide letter no. 1557/30 MMC/2019-20 dated 28.01.2020, which has been issued by DM Jhansi (Mining Section). Mining plane has been approved by the Directorate of Mining and Geology, Uttar Pradesh vide letter no. 1927/MP/2017 dated 26.02.2020.  <b>Being Complied</b>

11	Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.	---												
12	If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.	<p>As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the PAs have conducted third-party monitoring of the ambient air quality parameters by M/s IND Research &amp; Development Pvt. Ltd, Noida, which is MoEF&amp;CC accredited laboratory. The submitted analysis report depicted that the values of PM<sub>10</sub> were found high, however, other parameters were found well within the limit. Besides, PAs have only one water sprinkler for controlling fugitive emissions coming out by the mine, by sprinkling the water on Haulage road etc.</p> <table border="1" data-bbox="792 1289 1341 1629"> <thead> <tr> <th>Parameter</th> <th>Result</th> </tr> </thead> <tbody> <tr> <td>PM<sub>2.5</sub> in µg/M<sup>3</sup></td> <td>52.0</td> </tr> <tr> <td>PM<sub>10</sub> in µg/M<sup>3</sup></td> <td>132.0</td> </tr> <tr> <td>SO<sub>2</sub> in µg/M<sup>3</sup></td> <td>8.06</td> </tr> <tr> <td>NO<sub>2</sub> in µg/M<sup>3</sup></td> <td>19.0</td> </tr> <tr> <td>CO in mg/m<sup>3</sup></td> <td>0.93</td> </tr> </tbody> </table> <p><b>Partially Complied</b></p>	Parameter	Result	PM <sub>2.5</sub> in µg/M <sup>3</sup>	52.0	PM <sub>10</sub> in µg/M <sup>3</sup>	132.0	SO <sub>2</sub> in µg/M <sup>3</sup>	8.06	NO <sub>2</sub> in µg/M <sup>3</sup>	19.0	CO in mg/m <sup>3</sup>	0.93
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13	In compliance of Hon'ble NGT Order dated 06.05.2022, for subsequent years, Project Proponent shall submit fresh annual replenishment study to	As per the discussion held during the monitoring of the project and reports submitted by PAs. It has been found that PAs have yet not constituted/established separate environmental												

	SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.	management cell (EMC) with suitably qualified personnel. As informed, around 40 local people have been employed with this project. <b>Not Complied</b>
14	NOC from Irrigation Department/ Concerning Authority regarding river bed mining is to be obtained before start of mining activity.	As per the discussion held during the monitoring of the project and report submitted by PAs. Required permission has already been obtained, as informed. <b>Complied</b>
15	The project proponent shall install solar light in their site office.	As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have yet not installed solar light systems within the lease area and mine office. <b>Not Complied</b>
16	During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.	As per the available record, it has been found that the PAs have submitted six monthly compliance reports to the Regional Office, Lucknow along with the photograph and suitable annexures. <b>Being Complied</b>

17	Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.	As per the discussion held during the monitoring of the project and report submitted by PAs. As per the report submitted by PAs have planted around 2700 tree saplings of Neem, Sagaun, Kanji, Sisham, Amala etc, which were purchased by Jai Jhansi Van Prabag and the local nursery on 01.07.2023 and 10.07.2024. It is required to conduct massive drives during the ongoing monsoon period. <b>Partially Complied</b>
18	Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.	As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the haulage road between the lease area and Link Road already exists in the land. As informed, basic maintenance has been done by the mine owner. <b>Being Complied</b>
19	Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in quarry operation and transportation.	As per discussion held during monitoring of the project and report submitted by PAs. It has been stated that only PUC-certified vehicles are being used for the transportation of the vehicles used in quarry operation and transportation. <b>Being Complied</b>
20	The project proponent should explore the possibilities of rainwater harvesting.	As per the discussion held during the monitoring of the project and report submitted by PAs. <b>Not Complied</b>
21	Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.	As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the haulage road between the Lease area and the Link Road already exists on

		Government Land. As informed, basic maintenance has been done by the mine owner. <b>Being Complied</b>
22	Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.	As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have two water sprinkler tankers, out of two one is found in working condition, other is not in working condition. It is required to fix the problem and also use sprinklings of the water at the site. <b>Being Complied</b>
23	As per the proposed plan, plantation with area-specific plant species, number of plants to be planted.	As per the discussion held during the monitoring of the project and report submitted by PAs. As per the report submitted by PAs have planted around 2700 tree saplings of Neem, Sagaun, Kanji, Sisham, Amala etc, which were purchased by Jai Jhansi Van Prabag and the local nursery on 01.07.2023 and 10.07.2024. It is required to conduct massive drives during the ongoing monsoon period. <b>Partially Complied</b>
24	Water requirement details along with source of water and the permission/ agreement with the concerned authority/ water supplying agencies to be submitted.	As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs having one bore well in the mine office, which is 100 to 200 meters from the lease area, which is found working without required permission. Ground water is being used for drinking etc. Besides, for drinking purposes 0.9 KLD and for plantation purposes, water will be required 3.17 KLD, as mentioned in the six monthly compliance reports.

		<b>Not Complied</b>
25	The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is less.	PAs have agreed with this condition. --
26	At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt. /District Administration related to Covid-19.	As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the PAs comply majority of the conditions of guidelines issued by the Government of India/State Government. <b>Being Complied</b>
27	Environment management in according to environmental status and impact of the project.	As per the discussion held during the monitoring of the project and report submitted by PAs. <b>Not Complied</b>
28	During the school opening and closing time transportation of minerals will be restricted.	As per the discussion held during the monitoring of the project and report submitted by PAs. It has been stated that the mining operation and its transportation have been done only in day time. <b>Being Complied</b>
29	Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.	As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have planted several trees on the right side of the lease area. Around 2700 tree saplings of Neem, Sagaun, Kanji, Sisham, Amala etc, which were purchased by Jai Jhansi Van Prabag and the local nursery on 01.07.2023 and 10.07.2024. It is required to conduct a massive plantation drive during the ongoing monsoon period by planting native species. <b>Partially Complied</b>

30	No mining activity should be carried out in-stream channel as per SSMMG, 2016.	As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the mining work is going on the lease only. <b>Being Complied</b>
31	Pakka motorable haul road to be maintained by the project proponent.	As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the pakka motorable road has been found almost up to the mine office. <b>Being Complied</b>
32	A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.	As stated earlier, PAs have yet not formed EMC cells. <b>Not Complied</b>
33	Permission from the competent authority regarding evacuation route should be taken.	As per the discussion held during the monitoring of the project and report submitted by PAs. It has been informed that prior permission has been obtained from the local administration for the route. <b>Being Complied</b>
34	One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.	As per the discussion held during monitoring of the project and report submitted by PAs. PAs have submitted six monthly compliance reports along with air, noise, and water quality analysis. <b>Being Complied</b>
35	Provision for cylinder to workers should be made for cooking.	As per the discussion held during monitoring of the project and report submitted by PAs. It has

		been found that the lease holder provided gas cylinder to worker for cooking of food etc. <b>Being Complied</b>
36	The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.	As per discussion held during monitoring of the project and report submitted by PAs. It has been stated that the norms of the Transport Department are being followed by the leaseholder in the loading Process. <b>Being Complied</b>
37	Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.	As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the pakka motorable road has been found almost up to the mine office. <b>Being Complied</b>
38	Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.	As per the discussion held during the monitoring of the project and report submitted by PAs. As per the report submitted by PAs have planted around 2700 tree saplings of Neem, Sagaun, Kanji, Sisham, Amala etc, which were purchased by Jai Jhansi Van Prabag and from local nursery on 01.07.2023 and 10.07.2024. <b>Partially Complied</b>
39	The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer	As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have yet not submitted the replenishment study to this office/RO-UPPCB Jhansi. <b>Not Complied</b>
40	Provision for two toilets and hand pumps should be made at the mining site.	As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have provided a toilet

		and hand pump facility in the mine office, which is 100 to 200 meters from the lease area. <b>Being Complied</b>
41	Drinking water for workers would be provided by tankers.	As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs having one bore well in the mine office, which is 100 to 200 meters from the lease area, which is found working without required permission. Ground water is being used for drinking etc. <b>Not Complied</b>
42	Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.	As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the mining activity has been performed as per the Sustainable Sand Mining Management Guidelines 2016. <b>Being Complied</b>
43	A buffer/safe zone shall be maintained from the habitation as per mining guidelines.	As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the buffer and safety zone have been provided. <b>Being Complied</b>
44	A Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.	Report on work done under CER and expenditure incurred under it has not been provided to the Regional Office, MOEF&CC and RO-UPPCB, Jhansi. PAs have only informed us that various activities have been conducted near the village and primary school. <b>Partially Complied</b>

45	Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report	As per the discussion held during monitoring of the project and report submitted by PAs. It has been found that around 40 have been appointed, but no information provided related to the health camp. <b>Not Complied</b>
46	Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER	As per discussion held during monitoring of the project and report submitted by PAs. No record has been provided so far. <b>Not Complied</b>
47	The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department	As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the due to ongoing mining activity within the lease area will not obstruct the free flow of the river water. <b>Being Complied</b>
48	Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed	As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have yet not submitted the replenishment study to this office/RO-UPPCB Jhansi. <b>Not Complied</b>
49	The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/	As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the above lease area does not fall

	Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work	within the eco-sensitive zone of the National Park/ Sanctuary. <b>Not applicable to this lease</b>
50	If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate	As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have already obtained cluster certificate vide no. 1630/30 MMC/2019-20 dated 03.2.2020. <b>Being Complied</b>
51	Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.	As per discussion held during monitoring of the project and report submitted by PAs. It has been found that this project does not fall 10 KM area of Wild Life Sanctuary is to obtain clearance from the National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked. Therefore, this condition is not applicable. <b>Not Applicable</b>
52	To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining	As per the discussion held during the monitoring of the project and report submitted by PAs. No such ponding has been found on the site. Overall, Mining work is going on the site as per the

	should be done as per sustainable sand mining management guidelines 2016.	approved mine plan and as per Sustainable Sand Mining Management Guidelines 2016. <b>Being Complied</b>
53	In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.	As per the discussion held during the monitoring of the project and report submitted by PAs. As per the record, the lease area of 24.00 Ha., which is also mentioned in the EC and mining plane. No adjacent mine has been noticed. Besides, .kml file of the lease area shows that the total lease area of the above mine is around 28 ha. i.e., 4 ha more mining lease area as compared to the above lease. <b>Partially Complied</b>
54	The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.	As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have yet not submitted the replenishment study to this office/RO-UPPCB Jhansi. <b>Not Complied</b>
55	The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.	As per the discussion held during the monitoring of the project and report submitted by PAs. No blasting has been done by PP, as this is a morrum mine. The lease area is riverbed only. The mining work is being done by open-cast and manual/semi-mechanized only. <b>Being Complied</b>
56	It shall be ensured that there shall be no mining of any type within 03 m or	As per the discussion held during the monitoring of the project and report submitted by PAs. As

	10% of the width which ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.	stated earlier the mining is being conducted within the lease area only. <b>Being Complied</b>
57	The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.	As per the discussion held during the monitoring of the project and report submitted by PAs. As stated earlier the mining is being conducted by lease only within the lease area, hence no hydro-geological regime of the surrounding area is affected. <b>Being Complied</b>
58	The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.	As per the discussion held during the monitoring of the project and report submitted by PAs. As stated earlier the mining is being conducted by lease only within the lease area. No bridge etc has been found within the lease area. PAs have assured that the mining work will be stopped during the monsoon period. <b>Being Complied</b>
59	The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.	As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have provided various shelters within the lease area, with basic facilities likes, water etc.

		<b>Being Complied</b>												
60	The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.	<p>As per the discussion held during the monitoring of the project and report submitted by PAs. As stated earlier, no mining activity was found on the day of the joint committee inspection. However, during the discussion, it was found that the PAs have yet not provided the required PPEs to worker labor at the site. First aid box facility etc has also not been noticed.</p> <p><b>Not Complied</b></p>												
61	The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].	<p>As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the PAs have conducted third-party monitoring of the ambient air quality parameters by M/s IND Research &amp; Development Pvt. Ltd, Noida, which is a MoEF&amp;CC accredited laboratory. As per the submitted analysis data depicted that the values of PM<sub>10</sub> were found higher than the prescribed standard, however, other parameters were found well within the limit.</p> <table border="1"> <thead> <tr> <th>Parameter</th> <th>Result</th> </tr> </thead> <tbody> <tr> <td>PM<sub>2.5</sub> in µg/M<sup>3</sup></td> <td>52.0</td> </tr> <tr> <td>PM<sub>10</sub> in µg/M<sup>3</sup></td> <td>132.0</td> </tr> <tr> <td>SO<sub>2</sub> in µg/M<sup>3</sup></td> <td>8.06</td> </tr> <tr> <td>NO<sub>2</sub> in µg/M<sup>3</sup></td> <td>19.0</td> </tr> <tr> <td>CO in mg/m<sup>3</sup></td> <td>0.93</td> </tr> </tbody> </table> <p><b>Partially Complied</b></p>	Parameter	Result	PM <sub>2.5</sub> in µg/M <sup>3</sup>	52.0	PM <sub>10</sub> in µg/M <sup>3</sup>	132.0	SO <sub>2</sub> in µg/M <sup>3</sup>	8.06	NO <sub>2</sub> in µg/M <sup>3</sup>	19.0	CO in mg/m <sup>3</sup>	0.93
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62	Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.	As per discussion held during monitoring of the project and report submitted by PAs. As stated earlier, PAs have two tractor-mounted water sprinklers at the site office. Out of that, only one sprinkler is found working. <b>Partially Complied</b>												
63	It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.	As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the PAs have conducted third-party monitoring of the ambient air quality parameters by M/s IND Research & Development Pvt. Ltd, Noida, which is MoEF&CC accredited laboratory. As per the submitted analysis data depicted that the values of PM <sub>10</sub> were found higher than standard, however, other parameters were found well within the limit. <table border="1" data-bbox="792 1182 1385 1518"> <thead> <tr> <th>Parameter</th> <th>Result</th> </tr> </thead> <tbody> <tr> <td>PM<sub>2.5</sub> in µg/M<sup>3</sup></td> <td>52.0</td> </tr> <tr> <td>PM<sub>10</sub> in µg/M<sup>3</sup></td> <td>132.0</td> </tr> <tr> <td>SO<sub>2</sub> in µg/M<sup>3</sup></td> <td>8.06</td> </tr> <tr> <td>NO<sub>2</sub> in µg/M<sup>3</sup></td> <td>19.0</td> </tr> <tr> <td>CO in mg/m<sup>3</sup></td> <td>0.93</td> </tr> </tbody> </table> <b>Partially Complied</b>	Parameter	Result	PM <sub>2.5</sub> in µg/M <sup>3</sup>	52.0	PM <sub>10</sub> in µg/M <sup>3</sup>	132.0	SO <sub>2</sub> in µg/M <sup>3</sup>	8.06	NO <sub>2</sub> in µg/M <sup>3</sup>	19.0	CO in mg/m <sup>3</sup>	0.93
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64	The extended mining scheme will be submitted by the proponent before expiry of present mining plan.	PAs have assured to Comply.												
65	Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone	As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the PAs have conducted third-party												

	<p>for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.</p>	<p>monitoring of the ambient air quality parameters by M/s IND Research &amp; Development Pvt. Ltd, Noida, which is MoEF&amp;CC accredited laboratory. As per the submitted analysis data depicted that the values of PM<sub>10</sub> were found higher than standard, however, other parameters were found well within the limit. As per data provided, it has also been noticed that the PAs have selected only one ambient air monitoring station for third party monitoring.</p> <table border="1" data-bbox="792 741 1385 1077"> <thead> <tr> <th>Parameter</th> <th>Result</th> </tr> </thead> <tbody> <tr> <td>PM<sub>2.5</sub> in µg/M<sup>3</sup></td> <td>52.0</td> </tr> <tr> <td>PM<sub>10</sub> in µg/M<sup>3</sup></td> <td>132.0</td> </tr> <tr> <td>SO<sub>2</sub> in µg/M<sup>3</sup></td> <td>8.06</td> </tr> <tr> <td>NO<sub>2</sub> in µg/M<sup>3</sup></td> <td>19.0</td> </tr> <tr> <td>CO in mg/m<sup>3</sup></td> <td>0.93</td> </tr> </tbody> </table> <p><b>Not Complied</b></p>	Parameter	Result	PM <sub>2.5</sub> in µg/M <sup>3</sup>	52.0	PM <sub>10</sub> in µg/M <sup>3</sup>	132.0	SO <sub>2</sub> in µg/M <sup>3</sup>	8.06	NO <sub>2</sub> in µg/M <sup>3</sup>	19.0	CO in mg/m <sup>3</sup>	0.93
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66	<p>Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.</p>	<p>As per discussion held during the monitoring of the project and report submitted by PAs. As informed, it is being done under the Programme of Environment Management plan (EMP), and supporting information has been produced during the inspection of the project.</p> <p><b>Partially Complied</b></p>												
67	<p>Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.</p>	<p>As per the discussion held during the monitoring of the project and report submitted by PAs. During the visit, no such sanitary (toilets) facility was available at the site office.</p> <p><b>Not Complied</b></p>												
68	<p>Solid waste material viz., gutkhapouchs, plastic bags, glasses</p>	<p>As per the discussion held during the monitoring of the project and report submitted by PAs.</p>												

	etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.	During the visit, no such collection bin/pit, etc facility was available at the site office. <b>Not Complied</b>
69	Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.	As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the PAs are using the road that has been constructed by the local administration for the transportation of the sand. <b>Being Complying</b>
70	Digital processing of the entire lease area in the district using remote sensing techniques should be done regularly once in three years to monitor the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study is to be maintained and the report be submitted to Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB.	No such report has been submitted so far. <b>Not Complied</b>
71	The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution	No such report has been submitted so far. <b>Not Complied</b>

	Control Board and also at web site of the SEIAA at <a href="http://www.seiaaup.in">http://www.seiaaup.in</a> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, CPCB, State PCB.	
72	The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.	PAs have agreed with this condition.
73	Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	PAs have agreed with this condition.
74	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.	PAs have agreed with this condition.
75	Wastewater from potable use be collected and reused for sprinkling.	<b>Not Complied</b>
76	A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river	As per discussion held during monitoring of the project and report submitted by PAs. As stated earlier, mining work has been going on within their lease and as per the mining plan.

	activities from river bank. You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.	<b>Being Complied</b>
<b>General Conditions (Sr. No.-1 – 48):</b>		
1	This environmental clearance is subject to allotment of mining lease in favor of project proponent (PP) by district administration oblique mining department.	As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the allotment of mining lease in favor of the project proponent vide letter no 1557/30M.M.C/2019- 20 dated 28 /01/ 2020 by Mining Department Of District Office Jhansi (U.P). <b>Complied</b>
2	Forest clearance shall be taken by the proponent as necessary under law.	As per discussion held during monitoring of the project and report submitted by PAs. Forest clearance is issued by forest Department vide Letter No - 745/15-1 Jhansi, Dated- 11 /08/ 2017. <b>Complied</b>
3	Any change in mining area Khasra numbers and tailing capacity addition with change in process and all mining Technology, modernization and scope of working shall again require prior Environmental Clearance as per the	As per discussion held during monitoring of the project and report submitted by PAs. As stated by mining officer, there is no change in Khasra number etc. <b>Complied</b>

	provisions of EIA notification, 2006 (as amended).	
4	Precise mining area will be jointly demarcated at site by Project permanent and officials of mining /Revenue Department prior to starting of mining operations. Such site plan duly verified by competent authority along with a copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.	As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the various mining pillars have been erected by the lessee on the mining lease, which has been as per the lease area and also endorsed by the mining officer. <b>Being Complied</b>
5	Mining and loading shall be done only within days hours time.	As per the discussion held during monitoring of the project and report submitted by PAs. It has been found that the mining and loading is done only within day's hours. <b>Being Complied</b>
6	No mining shall be carried out in the safety zone of any bridge and/or embankment.	As per the discussion held during the monitoring of the project and report submitted by PAs. As stated earlier the mining is being conducted by lease only within the lease area. No bridge etc has been found within the lease area. PAs have assured that the mining work will be stopped during the monsoon period. <b>Being Complied</b>
7	It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment and Forests are strictly	As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the PAs have conducted third party monitoring of the ambient air quality parameters

	<p>complied with. Water sprinklers and other dust control measures should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.</p>	<p>by M/s IND Research &amp; Development Pvt. Ltd, Noida, which is MoEF&amp;CC accredited laboratory. As per the submitted analysis data depicted that the values of PM<sub>10</sub> were found higher than standard, however, other parameters were found well within the limit.</p> <table border="1" data-bbox="792 520 1304 856"> <thead> <tr> <th>Parameter</th> <th>Result</th> </tr> </thead> <tbody> <tr> <td>PM<sub>2.5</sub> in µg/M<sup>3</sup></td> <td>52.0</td> </tr> <tr> <td>PM<sub>10</sub> in µg/M<sup>3</sup></td> <td>132.0</td> </tr> <tr> <td>SO<sub>2</sub> in µg/M<sup>3</sup></td> <td>8.06</td> </tr> <tr> <td>NO<sub>2</sub> in µg/M<sup>3</sup></td> <td>19.0</td> </tr> <tr> <td>CO in mg/m<sup>3</sup></td> <td>0.93</td> </tr> </tbody> </table> <p><b>Not Complied</b></p>	Parameter	Result	PM <sub>2.5</sub> in µg/M <sup>3</sup>	52.0	PM <sub>10</sub> in µg/M <sup>3</sup>	132.0	SO <sub>2</sub> in µg/M <sup>3</sup>	8.06	NO <sub>2</sub> in µg/M <sup>3</sup>	19.0	CO in mg/m <sup>3</sup>	0.93
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8	<p>All necessary statutory clearance shall be obtained before start of mining operations, if this condition is violated the clearance shall be automatically deemed to have been cancelled.</p>	<p>As per discussion held during monitoring of the project and report submitted by PAs.</p> <ul style="list-style-type: none"> <li>• Letter of Intent (LOI) has been granted for mining of Sand/Morrum Mining from Dhasan Riverbed at Gata No. 1419 Kh Khand No.-01, Village- Dhamnaud, Tehsil- Garautha, District- Jhansi U.P., (Leased Area 24.00 Ha) vide letter no. 1557/30 MMC/2019-20 dated 28.01.2020, which has been issued by DM Jhansi (Mining Section).</li> <li>• Mining plane has been approved by Directorate of Mining and Geology, Uttar Pradesh vide letter no. 1927/MP/2017 dated 26.02.2020.</li> <li>• Environmental Clearance of the above project was accorded by SEIAA-UP vide EC22B001UP110182 Date 18/11/2022 to the</li> </ul>												

		<p>owner Vipin Kumar Saxena R/o-MIG-A/135 Aashiyana Prtham Teh Distt Moradabad UP - 244001.</p> <ul style="list-style-type: none"> <li>• PAs have obtained Consent to Operate (CTO) under both Act Ref No.173141/UPPCB/Jhansi (UPPCBRO) /CTO/ both/Jhansi/2022 dated 05-03-2023 which is valid from 05-03-2023 to 31-12-2027.</li> </ul> <p><b>Being Complied</b></p>						
9	Parking of vehicles should not be made on public places.	<p>As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the lessee has sufficient space for parking of the vehicle.</p> <p><b>Being Complied</b></p>						
10	No tree-felling will be done on in the leased area, except only with the permission of Forest Department.	<p>As per discussion held during monitoring of the project and report submitted by PAs. As informed, no tree feeling is required.</p> <p><b>Not Applicable</b></p>						
11	No wildlife Habitat will be infringed.	<p>As stated earlier, no wildlife habitat has been mentioned.</p> <p><b>Not Applicable</b></p>						
12	It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the riverbed/basin, where mining is carried out.	<p>As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the PAs have conducted third party monitoring of the physic-chemical parameters of the soil by M/s IND Research &amp; Development Pvt. Ltd, Noida, which is MoEF&amp;CC accredited laboratory.</p> <table border="1"> <thead> <tr> <th>Parameters</th> <th>unit</th> <th>Result</th> </tr> </thead> <tbody> <tr> <td>pH</td> <td>-</td> <td>8.10</td> </tr> </tbody> </table>	Parameters	unit	Result	pH	-	8.10
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13	It shall be ensured that mining operation of sand/Morram will not in any way disturb the, velocity and flow pattern of the river water significantly.	<p>As per discussion held during monitoring of the project and report submitted by PAs. During visit, it was found that the PAs have conducted mining within the lease area.</p> <p><b>Being Complied</b></p>																																																															
14	It shall be ensured that there is no fauna dependent on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be	<p>As per discussion held during monitoring of the project and report submitted by PAs. No such report has been received by Regional Office/ UPPB-RO, Jhansi.</p>																																																															

	submitted to the RO, PCB and SEIAA within 02 months.	<b>Not Complied</b>
15	Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.	As per discussion held during monitoring of the project and report submitted by PAs. No such report has been received to Regional Office. However, primary survey of flora and fauna has already been carried out during preparation of the EIA. <b>Not Complied</b>
16	Hydro-geological study shall be carried out by a reputed organization/institute within 6 months and establish that Mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed/anticipated, mining shall not be carried out.	As per discussion held during monitoring of the project and report submitted by PAs. No such report has been received to Regional Office/UPPB-RO, Jhansi. <b>Not Complied</b>
17	Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.	As per the discussion held during the monitoring of the project and report submitted by PAs. Adequate protection against dust and other environmental pollution due to mining has been made so that the habitations (if any) close to the lease area are not adversely affected. To mitigate the Environmental pollution due to mining proper precaution has been taken like: • Proper sprinkling of haulage roads is done with a frequency of two times per day. (Photos are attached)

		<ul style="list-style-type: none"> <li>• During Transportation, mineral trucks are properly covered with a tarpaulin cover. (Photos are attached)</li> <li>• The status of implementation of measures taken has been reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.</li> </ul> <p><b>Complied</b></p>
18	Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchids, vocational training etc. can form a part of such program. The project proponent shall provide separate budget for community development activities and income generated programmes.	As per discussion held during monitoring of the project and report submitted by PAs, Project proponent complying the CSR/CER activities in which community development and other initiatives are not taken under CER Programme. However, related report etc has not been submitted with six monthly compliance report to concern authority.
19	Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture officer.	As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have planted several trees on the right side of the lease area. Around 2700 tree saplings of Neem, Sagaun, Kanji, Sisham, Amala etc, which were purchased by Jai Jhansi Van Prabag and the local nursery on 01.07.2023 and 10.07.2024. It is required to conduct a massive plantation drive during the

		ongoing monsoon period by planting native species. <b>Partially Complied</b>
20	Separate stock piles shall be maintained for excavated topsoil, if any, and the top soil should be utilized for green cover/tree plantation.	As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have planted several trees on the right side of the lease area. Around 2700 tree saplings of Neem, Sagaun, Kanji, Sisham, Amala etc, which were purchased by Jai Jhansi Van Prabag and the local nursery on 01.07.2023 and 10.07.2024. It is required to conduct a massive plantation drive during the ongoing monsoon period by planting native species. <b>Partially Complied</b>
21	Dispensary facilities for first-aid shall be provided at site.	As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the PAs have not provided basic first aid facilities at the mine office. <b>Not Complied</b>
22	An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.	As per discussion held during monitoring of the project and report submitted by PAs. As per the available record, It has been found that the PAs have conducted third-party monitoring of the various parameters by MOEF&CC accredited laboratory and submitted to this office. <b>Being Complied</b>
23	The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation	As per discussion held during monitoring of the project and report submitted by PAs. As stated, the inspection was done by the mining office, and during the inspection, proper support was

	to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of the stipulated conditions, the District Mining Officer will report to SEIAA.	provided. The Compliance reports shall be also submitted to the DMO of the District. <b>Being Complied</b>
24	The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard and soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.	As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the PAs have submitted six monthly compliance report to Regional Office, Lucknow and Jhansi-RO-UPPCB. <b>Being Complied</b>
25	A copy of the clearance letter shall be sent by the proponent to concern Panchayat, Zilla Parishad/Municipal Corporation and Urban Local Body	As per discussion held during the visit, it has been informed that he has submitted to concern. <b>Complied</b>
26	Transportation of materials shall be done by covering the trucks/tractors with tarpaulin or other suitable mechanism to avoid Fugitive emissions and spillage of mineral/dust.	As per discussion held during the monitoring of the project and report submitted by PAs. It has been found that the transportation of materials is done by covering the trucks/tractors with tarpaulin. <b>Being Complied</b>
27	Waste water from temporary habitation campus be properly connected and treated before discharging into water bodies, the	As stated earlier the PAs do not have mobile STP etc on the site office. <b>Not Complied</b>

	treated effluent should conform to the standards prescribed by MoEF/CPCB									
28	Measures shall be taken for control of noise level to the limit prescribed by CPCB.	<p>As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the PAs have conducted third-party monitoring of the noise level quality by M/s IND Research &amp; Development Pvt. Ltd, Noida, which is MoEF&amp;CC accredited laboratory. As per the submitted analysis report data are found within the limit.</p> <table border="1"> <thead> <tr> <th rowspan="2">Parameters dB (A)</th> <th colspan="2">Results in dB</th> </tr> <tr> <th>Day</th> <th>Night</th> </tr> </thead> <tbody> <tr> <td>ANQ-1 Project site</td> <td>52.2</td> <td>40.6</td> </tr> </tbody> </table> <p><b>Being Complied</b></p>	Parameters dB (A)	Results in dB		Day	Night	ANQ-1 Project site	52.2	40.6
Parameters dB (A)	Results in dB									
	Day	Night								
ANQ-1 Project site	52.2	40.6								
29	Special measures shall be adopted to protect the nearby settlements on the impacts of mining activities. Maintenance of village roads through which transportation of minor minerals is to be undertaken, shall be carried out by the project proponent regularly at his own expenses.	<p>As per discussion held during monitoring of the project and report submitted by PAs. It has been found that various measures have been taken including Maintenance of village roads through which transportation of minor minerals is to be undertaken carried out by the project proponent regularly at his own expense. Besides, distribution of the fruit-bearing plant etc.</p> <p><b>Being Complied</b></p>								
30	Measure for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried out with geo textile matting or other suitable materials.	<p>As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have planted several trees on the right side of the lease area. Around 2700 tree saplings of Neem, Sagaun, Kanji, Sisham, Amala etc, which were purchased by Jai</p>								

		Jhansi Van Prabag and the local nursery on 01.07.2023 and 10.07.2024. It is required to conduct a massive plantation drive during the ongoing monsoon period by planting native species. <b>Partially Complied</b>
31	Under Corporate Environmental Responsibility (CER) a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained . CER component shall be prepared based on need of local habitat income generating measures which can help in up liftment of poor section of society, consistent with the traditional skills of the people shall be identified. The program can include activities such as development of fodder farm. fruit bearing orchards free distribution of smokeless chula etc.	As per discussion held during monitoring of the project and report submitted by PAs. As per the submitted report, PP earmarked an amount of 2.78 Lakh spent during this semester for Corporate Environmental Responsibility (CER). <b>Being Complied</b>
32	Possibility for adopting nearest three villages shall be explored and details of Civic amenities such as roads, drinking water etc. proposed to be provided at the project proponent's expenses shall be submitted within two months from the date of issuance of Environmental Clearance	<b>Not Complied</b>

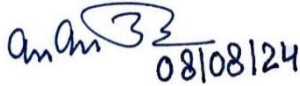

33	The funds earmarked for Environmental Protection measures should be kept in separate account and should not be delivered for the purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB	As per discussion held during monitoring of the project and report submitted by PAs The Fund earmarked for environmental protection measure is not being diverted for other purpose. No information provided. <b>Not Complied</b>
34	Action Plan with respect to suggestion / Improvement and recommendations made and agreed during Public hearing shall be submitted to the District Mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.	As per discussion held during monitoring of the project and report submitted by PAs. <b>Not Complied.</b>
35	Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.	As stated earlier that this condition is not applicable to this project.
36	The proponent shall observe every 15 days for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife department. For the purpose, awareness shall be created among the workers about the nesting sites so that such sites, if any, are identified by the	As per discussion held during monitoring of the project and report submitted by PAs. No turtle nesting was observed within the lease area. <b>Not Applicable</b>

	workers during operation of the mines for taking required safeguard measures. In this regards, the safety notified zone should be left so that the habitat/nesting areas is undisturbed	
37	The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydrogeological regime of the surrounding area shall not be affected.	As per discussion held during monitoring of the project and report submitted by PAs. As stated, mining is being done only within the lease area. Therefore, the possibility of the hydrogeological regime of the surrounding area is almost negligible. <b>Being Complied</b>
38	The project proponent shall obtain necessary prior permission of the competent authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.	As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the PAs having one bore-well in the mine office, which is 100 to 200 meters from the lease area, which is found working without required permission, which is being used for drinking etc. <b>Not Complied</b>
39	Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.	As per discussion held during monitoring of the project and report submitted by PAs. It has been noticed that the vehicle available on site has a valid PUC certificate. Besides, mining is being done only within the lease area. <b>Being Complied</b>
40	Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.	As per discussion held during monitoring of the project and report submitted by PAs. It has been noticed that the vehicle available on site having valid PUC certificate.

		<b>Being Complied</b>
41	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, Medical Health Care, crèche etc. (MoEF circular dated 22/09/2008 regarding stipulation of condition to improve the living conditions of construction labour at site).	As per discussion held during monitoring of the project and report submitted by PAs. As stated earlier, the PAs have small site offices with basic facilities. Only male labor has been found working. Mobile toilet, first aid box etc has not been provided.  <b>Partially Complied</b>
42	Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance programme of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.	As per the discussion held during the monitoring of the project and report submitted by PAs. As stated earlier, no mining activity was found on the day of the joint committee inspection. However, during the discussion, it was found that the PAs have yet not provided the required PPEs to worker labor at site. First aid box facility etc has also not been noticed.  <b>Not Complied</b>
43	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParishad /Municipal corporation, Urban Local Body and the local NGO, if any, from home suggestions/representations, if any, were received while processing the	As informed, copy of EC had been given to the local concerned, however, no proof made available.  <b>Not Complied</b>

	proposal. The clearance letter shall also be put on the website of the company by the proponent	
44	The environmental statement for each financial year ending 31st March inform V as is amended to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the environmental protection rules 1986 as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forest, Lucknow by email	As per informed by RO-Jhansi, that the no such report has been received so far. <b>Not Complied</b>
45	The green cover development/tree plantation is to be done in the area equivalent to 20% of the total leased area either on riverbank or along the roadside (Avenue plantation).	As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have planted several trees on the right side of the lease area. Around 2700 tree saplings of Neem, Sagaun, Kanji, Sisham, Amala etc, which were purchased by Jai Jhansi Van Prabag and the local nursery on 01.07.2023 and 10.07.2024. It is required to conduct a massive plantation drive during the ongoing monsoon period by planting native species. <b>Partially Complied</b>
46	Debris from the river bed will be collected and stored at secured place	As per discussion held during monitoring of the project and report submitted by PAs. It has been

	and may be utilized for strengthen the embankment.	found that the debris from the river bed has been collected and stored and shall utilized for strengthening the embankment. <b>Being Complied</b>
47	Safety measures to be taken for the safety of the people working at the mind lease area should be given, which would also include measure for treatment of bite of poisonous reptile/ insect like snake	As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the PAs have not provided personal safety equipment likes, helmets, safety shoes to the workers etc. In addition to the above, PAs have not first aid box on site. <b>Not Complied</b>
48	Periodical and Annual medical check-up of workers as per Mines Act and they should be covered under ESI as per rule	As per discussion held during monitoring of the project and report submitted by PAs. It has been stated that the periodical and Annual medical check-ups of workers have been conducted, related reports have not been producing during the joint inspection of the mining lease. <b>Not Complied</b>

	
(Kamal Kumar) Scientist "E" Regional Directorate, Center Pollution Control Board, Lucknow	(Dr A.K.Gupta) Scientist "E" Regional Office, Ministry of Environment, Forest and Climate Change, Lucknow

<b>List of Annexures</b>	
<b>Annexure Number</b>	<b>Content</b>
<b>Annexure –I</b>	Letter of Intent
<b>Annexure –II</b>	Mining Plan and Approval Letter (Mining )
<b>Annexure –III</b>	EC
<b>Annexure –VI</b>	CTO
<b>Annexure –V</b>	Satellite Image
<b>Annexure –VI</b>	Photograph taken during the Inspection

कार्यालय जिलाधिकारी, झाँसी।  
(खनिज अनुभाग)

पत्रांक:- 1557 / 30एम0एम0सी0 / 2019-20

दिनांक: 28/01/2020

श्री विपिन कुमार सक्सैना  
पुत्र श्री ओम प्रकाश सक्सैना  
निवासी-एम.आई.जी.-ए/135, आशियाना प्रथम  
तहसील व जिला-मुरादाबाद।

"खनन पट्टा की स्वीकृति हेतु सहमति-पत्र  
(Letter of Intent for grant of mining lease)



जनपद-झाँसी में प्रवाहित होने वाली नदियों के तल में स्थित बालू/मौरम के क्षेत्रों को उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 1963 (यथा संशोधित) के अध्याय-स्वतंत्र के नियम-23 के उप नियम(1) के प्राविधानों के अर्न्तगत इस कार्यालय के पत्र संख्या-1270/30एम0एम0सी0/विज्ञप्ति-बालू/मौरम/ 2019-20 दिनांक: 26.11.2019 के द्वारा रिक्त घोषित कर, शासनादेश संख्या-1875/86-2017-57 (सामान्य)/2017 टी0सी0-1 दिनांक: 14.08.2017 सहपठित शासनादेश संख्या-2168/86-2019-57 (सा0मा0)/2017 दिनांक: 09.10.2019 में उल्लिखित शर्तों के अधीन क्षेत्रों के व्यवस्थापन हेतु "ई-निविदा सह ई-नीलामी" की प्रक्रिया के अर्न्तगत इच्छुक एवं अर्ह व्यक्तियों से प्रस्ताव एवं बोली आमंत्रित की गयी थी।

2- उक्त क्रम में आपने जनपद-झाँसी की तहसील-गरौठा के ग्राम-धमनौड़ गाटा संख्या-1419ख (खण्ड-1) रकबा-24.00 हेक्टेयर में स्थित क्षेत्र तथा उस क्षेत्र में उपलब्ध वार्षिक आंकलित मात्रा 2,50,000.00 घन मीटर बालू/मौरम के लिये सेवा प्रदाता एजेन्सी (एम0एस0टी0सी0) के माध्यम से रु0 352.00 (शब्दों में रुपये तीन सौ बावन) प्रति घन मीटर की बोली विज्ञप्ति दिनांक: 26.11.2019 में उल्लिखित शर्तों के अधीन दी है। आपके द्वारा दी गयी बोली सर्वोच्च एवं सन्तोषजनक पाये जाने पर निम्न शर्तों के अधीन एतद्द्वारा औपचारिक रूप से स्वीकार की जाती है।

**शर्तें:**

- 1- विषयगत क्षेत्र में उपलब्ध आंकलित मात्रा 2,50,000.00 घन मीटर बालू/मौरम के लिये रु0 352.00 (शब्दों में रुपये तीन सौ बावन) प्रति घन मीटर की दर के अनुसार प्रथम वर्ष के लिये वार्षिक पट्टा धनराशि रु0 8,80,00,000.00 (शब्दों में रुपये आठ करोड़ अस्सी लाख) आगणित होती है, अतएव आप उक्त धनराशि की 25 प्रतिशत धनराशि रु0 2,20,00,000.00 (शब्दों में रुपये दो करोड़ बीस लाख) प्रतिभूति के मद में एवं 20 प्रतिशत धनराशि रु0 1,76,00,000.00 (शब्दों में रुपये एक करोड़ छियत्तर लाख) प्रथम किश्त के मद में आपको इस सहमति-पत्र के निर्गमन के दिनांक से, दो कार्य दिवसों के अन्दर जमा करने होंगे। बयाने की जमा धनराशि (अर्नेष्ट मनी) प्रतिभूति के मद में समायोजित कर ली जायेगी। लेटर ऑफ इन्टेन्ट जारी करने के दो कार्य दिवसों के अन्दर नियत धनराशि इस कार्यालय में

- जमा करना अनिवार्य है अन्यथा धनराशि जमा करने में यदि आप असफल रहते हैं, तब आपके द्वारा अर्नेष्ट मनी के मद में जमा की गयी धनराशि राज्य सरकार के पक्ष में जब्त कर ली जायेगी तथा इस सम्बन्ध में आप द्वारा कोई शिकायत अथवा प्रत्यावेदन प्रस्तुत किया जाता है, तब वे विचारणीय नहीं होंगे।
- 2- उप खनिज का पट्टा पाँच वर्ष की अवधि के लिये स्वीकृत किया जायेगा। प्रथम वर्ष की धनराशि रु 8,80,00,000.00 (शब्दों में रुपये आठ करोड़ अस्सी लाख) पर अनुवर्ती वर्षों में 10 प्रतिशत की उत्तोल्लर वृद्धि सहित देय होगी।
  - 3- प्रथम वर्ष के लिये शेष 80 प्रतिशत पट्टा धनराशि एवं आगामी वर्षों के लिए पट्टा धनराशि उ0प्र0 उप खनिज (परिहार) नियमावली, 1963 (यथा संशोधित) में निर्धारित पंचम अनुसूची के अनुसार राज्य सरकार को समय-समय पर निर्धारित प्रक्रिया के अनुसार भुगतान करना अनिवार्य होगा। देय किश्त की धनराशि जमाने करने की दशा में नियमावली, 1963 के नियम-59 के अनुसार देय धनराशि पर नियमानुसार ब्याज सहित वसूली की जायेगी।
  - 4- लेटर ऑफ इन्टेन्ट जारी होने के एक माह के अन्दर, निदेशक, भूतत्व एवं खनिकर्म, उ0प्र0, लखनऊ के समक्ष खनन योजना अनुमोदन हेतु प्रस्तुत किया जाना अनिवार्य होगा तथा अनुमोदित खनन योजना प्राप्त होने के 15 दिन के अन्दर सक्षम प्राधिकारी के समक्ष पर्यावरण स्वच्छता प्रमाण-पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा, अन्यथा नियमावली, 1963 के नियम 59(1) के प्राविधानों के अर्न्तगत रु 10,000-00 प्रति दिन की दर से शास्ति आपकी ऊपर अधिरोपित की जायेगी।
  - 5- उ0प्र0 उप खनिज (परिहार) नियमावली, 1963 के नियम-17 के प्राविधानों के अनुसार पट्टाधारक क्षेत्र का सीमांकन करायेगा तथा नियम-35 के अनुसार सीमा स्तम्भ लगायेगा एवं उनका अनुरक्षण करने हेतु सदैव उत्तरदायी होगा।
  - 6- पर्यावरण अनापत्ति प्रमाण-पत्र प्राप्ति से एक माह के भीतर पट्टा विलेख का निष्पादन कराकर खनन संक्रिया तत्काल आरम्भ की जानी होगी।
  - 7- नियमावली, 1963 के नियम 34(4) के अर्न्तगत पर्यावरण की स्वीकृति की प्रक्रिया के दौरान अपेक्षित समयावधि में, सक्षम प्राधिकारी द्वारा लगायी गयी आपत्तियों का परियोजना प्रस्तावक द्वारा समाधान किया जाना अनिवार्य होगा। नियम 34(4) के उल्लंघन की दशा में जिलाधिकारी नियमावली, 1963 के नियम 59(7) के अर्न्तगत जारी लेटर ऑफ इन्टेन्ट निरस्त कर सकेंगे।
  - 8- नियमावली, 1963 के नियमावली, 1963 के नियम 34(5) के अर्न्तगत पर्यावरण अनापत्ति प्रमाण-पत्र निर्गत होने के उपरान्त एक माह के भीतर खनन पट्टा विलेख का निष्पादन कराना अनिवार्य होगा। नियमावली, 1963 के नियम 34(5) के प्राविधानों के उल्लंघन की दशा में प्रस्तावक द्वारा प्रथम किश्त एवं प्रतिभूति के मद में जमा धनराशि, समपूहृत करते हुये पूर्व में निर्गत लेटर ऑफ इन्टेन्ट निरस्त कर दिया जायेगा।
  - 9- पट्टाधारक द्वारा नियम-35 के प्राविधानों के अर्न्तगत माइन्स क्लोजर प्लान तथा भारत सरकार, वन एवं पर्यावरण मंत्रालय की अधिसूचना दिनांक: 14.09.2006 सपठित अधिसूचना दिनांक: 15.01.2016 तथा समय-समय पर पर यथा संशोधित उपबन्धों के अधीन पर्यावरण अनापत्ति प्राप्त कर प्रस्तुत करेंगे।



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- 10- नियमावली-1963 के नियम-34 के अनुसार क्षेत्र में भूमि उद्धार एवं पुर्नवासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से पट्टेदार जमा कराये जाने हेतु उत्तरदायी होगा।
- 11- राज्य सरकार अथवा केन्द्र सरकार द्वारा समय पर निर्धारित कर व शुल्क यथा आयकर का दो प्रतिशत टी0सी0एस0(वर्तमान दर) एवं जिला खनिज फाउण्डेशन न्यास,झाँसी में उपादान के रूप में रायल्टी की 10 प्रतिशत धनराशि पट्टेदार नियमानुसार जमा करायेंगे।
- 12- पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर खनन पट्टा क्षेत्र का कॉर्डिनेट्स अंकित करायेगा तथा पट्टा विलेख निष्पादन करने के पूर्व में अपने स्वयं के व्यय पर पट्टेदार ऐसे सीमा चिन्ह को और खम्भे लागू करेगा जो पट्टा विलेख से संलग्न मानचित्र में दर्शाये गये सीमांकन को इंगित करने को आवश्यक होगा।
- 13- पट्टा विलेख के निष्पादन के दिनांक से छः माह के भीतर खनन संक्रियायें पट्टेदार प्रारम्भ करेंगे और तत्पश्चात जान-बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण कुशल कारीगर की भाँति करेंगे।
- 14- पट्टेदार नियम-35 के अनुसार वाहनों के प्रवेश व किसी पर निगरानी के लिए स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकॉर्डिंग के योग्य चार आई0वी0आर0 सी0सी0टी0वी0 कैमरे लगवाये जाने सहित चैक पोस्ट/गेट का निर्माण करेंगे। पट्टाधारक उक्त चैक पोस्ट/गेट पर आर0एम0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से उप खनिजों के परिवहन हेतु प्रयुक्त प्रत्येक यान के सापेक्ष निर्गत किये गये ई0-प्रपत्र एम0एम0-11 पर अंकित क्यू0आर0 कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख-रखाव करेगा एवं सदैव उसे चालू रूप से अनुरक्षित रखेगा। पट्टेदार उक्त सी0सी0टी0वी0 कैमरे और आर0एम0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकॉर्डिंग को कम से कम तीस दिनों तक सुरक्षित रखेगा और नियम-66 के उप बन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकॉर्डिंग मांगे जान पर रिकॉर्ड को उपलब्ध करायेंगे।
- 15- पट्टेदार प्रत्येक वाहन को ई0-एम0एम0-11 सही विवरण सहित जारी करेंगे। प्रत्येक वाहन को निर्गत ई0-एम0एम0-11 जनित क्यू0आर0कोड को चैक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिए पट्टेदार आर0एम0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली,1963 के नियम-59 के अन्तर्गत वह शास्ति का भागीदार होगा।
- 16- माननीय राष्ट्रीय हरित अधिकरण के आदेश दिनांक: 05.09.2018 के अनुपालन में पट्टा धारक द्वारा खदान के निकासी स्थल पर तौल मशीन लगवा कर निदेशालय में स्थापित कमाण्ड सेन्टर में प्रयुक्त आर्टिफिशियल इन्टेलीजेन्स युक्त सॉफ्टवेयर में इन्टीग्रेट कराया जायेगा। इन्टीग्रेट में स्थित तौल मशीन में निम्न Features का होना आवश्यक है:-
- (1) The Weigh bridge device should use the MQTT protocol to transmit data.
- (2) The Weigh bridge device should transmit data over the internet to IOT infrastructure in cloud.
- 17- तीन मीटर की गहराई अथवा जल स्तर, में से जो कम हो, से अधिक गहराई में खनन संक्रियायें पट्टेदार द्वारा नहीं की जायेगी।
- 18- जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन कार्य पट्टेदार द्वारा नहीं किया जायेगा।
- 19- नदी की जल धारा में संक्शन लिफ्टर आदि मशीन द्वारा खनन कार्य नहीं किया जायेगा।

*Me*

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- 20- स्वीकृत क्षेत्र के अन्दर जहाँ अभिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य पट्टेदार द्वारा प्रदर्शित किया जायेगा।
- 21- यदि पट्टा धारक द्वारा नियमों व खनन पट्टा के पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है, तो पट्टेदार को अपना पक्ष रखने की युक्तियुक्त अवसर प्रदान करने के पश्चात जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।
- 22- उ0प्र0 उप खनिज (परिहार) नियमावली, 1963 के नियम-67 के अधीन भूमि के स्वामियों को प्रतिकर पाने का अधिकार होगा, जो भू-स्वामियों एवं पट्टेधारक के मध्य तय होगा।
- 23- पट्टेदार द्वारा पर्यावरण स्वच्छता प्रमाण-पत्र प्राप्त कर कार्यालय में जमा करने के उपरान्त ही अनुमति प्राप्त कर खनन कार्य प्रारम्भ किया जा सकेगा।
- 24- राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है, तो वह पट्टा धारक को मान्य होगी।
- 25- माननीय उच्च न्यायालय, मा0 राष्ट्रीय हरित अधिकरण अथवा माननीय सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।

मानचित्र संलग्न:



(शिव सहाय अवस्थी)  
जिलाधिकारी,  
झाँसी।

पत्रांक व तददिनांक

प्रतिलिपि:-

- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
1. सचिव, भूतत्व एवं खनिकर्म, उ0प्र0 शासन, लखनऊ।
  2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ।
  3. आयुक्त, झाँसी मण्डल, झाँसी।
  4. प्रभागीय वनाधिकारी, झाँसी वन प्रभगा, झाँसी।
  5. वरिष्ठ पुलिस अधीक्षक, झाँसी।
  6. प्रभारी अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, क्षेत्रीय कार्यालय, झाँसी।
  7. उप जिलाधिकारी, गरौटा, झाँसी।
  8. शाखा प्रबन्धक, एम0एस0टी0सी0 लिमिटेड, द्वितीय तल, सेंटर कोर्ट बिल्डिंग, 3/सी, 5 पार्क रोड, हजरतगंज, लखनऊ।

(शिव सहाय अवस्थी)  
जिलाधिकारी,  
झाँसी।

U.P.S. CHAUHAN

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# PRE-FEASIBILITY REPORT

**AREA 24.00 HA ON DHASAN RIVER FOR SAND/MORRUM MINING  
PROJECT AT GATA NO.-1419 KHA KHAND NO. 1 VILLAGE-  
DHAMNAUD, TEHSIL- GARAUTHA, DISTRICT- JHANSI, U.P.**

**PROJECT PROPONENT: SHRI VIPIN KUMAR SAXENA**

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**SHRI VIPIN KUMAR  
SAXENA**

Area 24.0 Ha on Dhasan River for Sand/Morrum Mining Project at Gata No.-1419 Kha Khand No. 01 Village-Dhamnaud, Tehsil- Garautha , District- Jhansi, U.P.

**PRE  
FEASIBILITY  
REPORT**

## 1 Executive summary:

S. No	Information	Details		
1.	Project Name	Area 24.0 Ha on Dhasan River for Sand/Morrum Mining Project at Gata No.-1419 Kha Khand No. 01 Village-Dhamnaud, Tehsil- Garautha , District- Jhansi, U.P.		
2.	Project Proponent & Mailing Address	Shri Vipin Kumar Saxena R/o Mig-A/135, Aashiyana Prtham, Tehsil & District Moradabad, U.P		
3.	Location	Gata No-1419 Kha Khand No-01		
	Village	Dhamnaud		
	Tehsil	Garautha		
	District	Jhansi		
	State	Uttar Pradesh		
4.	Toposheet No.	54O/5 54O/9 54O/6 54O/10		
5.	Coordinates	<b>Pillar</b>	<b>Latitude</b>	<b>Longitude</b>
		A	25°40'42.00"N	79°23'03.70"E
		B	25°40'51.10"N	79°23'04.40"E
		C	25°40'59.60"N	79°23'06.10"E
		D	25°41'04.40"N	79°23'04.10"E
		E	25°41'08.80"N	79°23'01.50"E
		F	25°41'11.80"N	79°22'58.40"E
		G	25°41'15.60"N	79°22'52.10"E
		H	25°41'22.17"N	79°22'37.78"E
		I	25°41'25.13"N	79°22'38.44"E
		J	25°41'20.80"N	79°22'54.50"E
		K	25°41'16.30"N	79°23'03.60"E
		L	25°41'07.90"N	79°23'10.00"E
		M	25°40'57.30"N	79°23'11.60"E
		N	25°40'54.80"N	79°23'10.90"E
		O	25°40'48.30"N	79°23'08.40"E

**SHRI VIPIN KUMAR  
SAXENA**

Area 24.0 Ha on Dhasan River for Sand/Morrum Mining Project at Gata No.-1419 Kha Khand No. 01 Village-Dhamnaud, Tehsil- Garautha , District- Jhansi, U.P.

**PRE  
FEASIBILITY  
REPORT**

		P	25°40'40.31"N	79°23'03.62"E
6.	Name of the Mineral Mined	Sand/Morrum/Morum Mining		
7.	Capacity of Production	Proposed Production – 2,50,000 m <sup>3</sup> /Annum		
8.	Drilling Blasting	Not Applicable		
9.	Land utilization Pattern	Mineral will be excavated from area by manual/Semi-Mechanized Mining Method		
10.	Water requirements and source	16.07 KLD through Tankers 0.9 KLD For drinking (for 90 Workers @ 10 LPCD) 12.0 KLD for Dust Suppression @ 2 lts/ SQM for 1000 mts road) 3.17 KLD for Green Belt 792 Tree		
11.	Power Requirement	Solar lights will be used for site office only		
12.	Man Power Requirement	80		
13.	Lease Period	Five Years		
14.	Project Cost	1.39 Crore (Approximate)		

## 2 INTRODUCTION OF THE PROJECT/ PROJECT BACKGROUND

### 2.1 INTRODUCTION OF THE PROJECT

**Name & Location of project:** Area 24.0 Ha on Dhasan River for Sand/Morrum Mining Project at Gata No.-1419 Kha Khand No. 01 Village-Dhamnaud, Tehsil- Garautha , District- Jhansi, U.P.

### 2.2 Brief description of the nature of project

The Project is mining of minor mineral in the form of Sand/Morrum Mining from Non agricultural Land. This is used as building material.

### 2.3 Need of the project and its importance to the country and or region:

The mined out River Sand/Morrum will be used as building material, roofing flooring , road making and there is huge demand in infrastructure industry & Township Projects.

### 2.4 Demand supply Gap:

As River Sand/Morrum are used as Building material, the demand of mineral is increasing day by day. It is important to have the mining project to sustain the uninterrupted supply and also provide employment to people of nearby areas.

### 2.5 Export Possibility:

Since the produced mineral will be sufficiently consumed in nearby area as well as other parts of India, so no need of export.

**2.6 Domestic / Export Markets:**

Out of total production used in India. The domestic demand of the mineral is very high so no possibility of export in present time.

**2.7 Employment Generation (Direct and indirect) Due to project:**

The project directly generates the employment for the local people and indirectly for the others. Also the marketing of the product generates the employment for peoples of nearby areas.

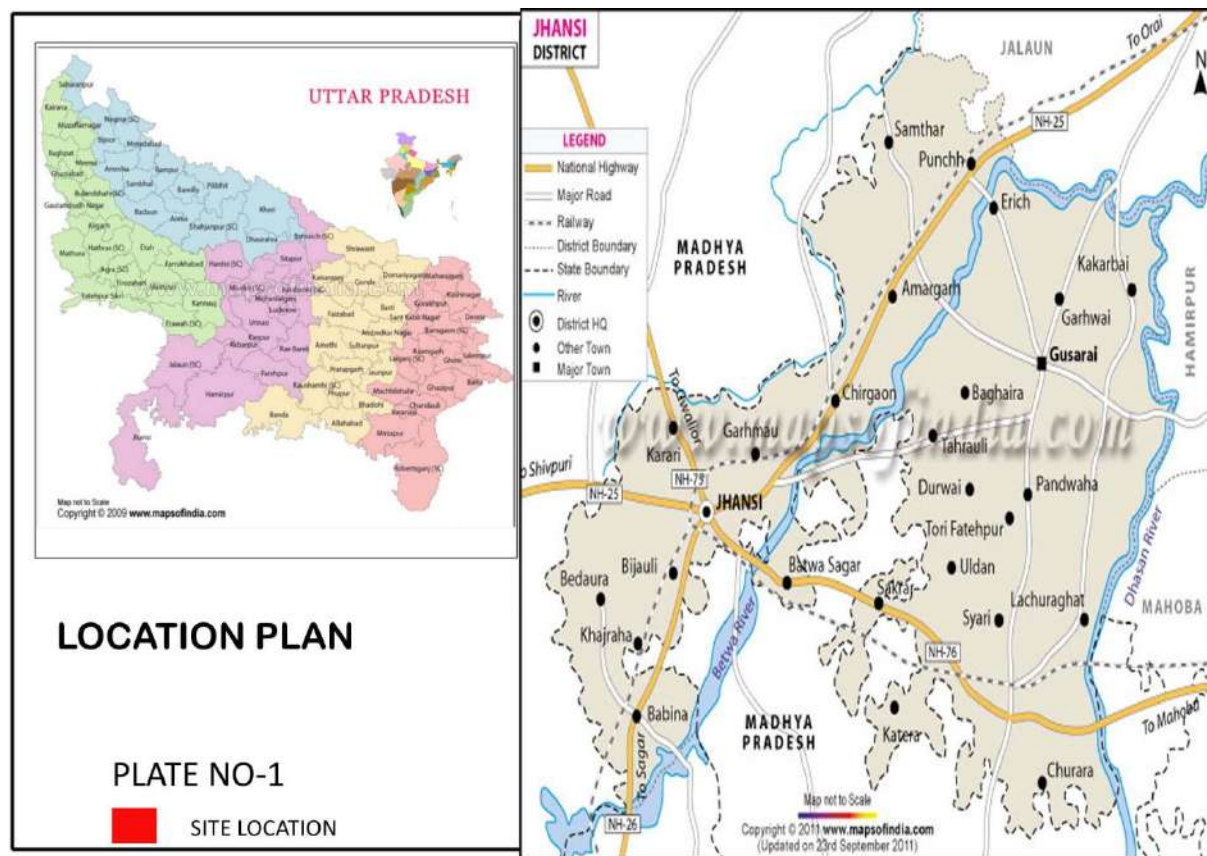
**3 Project description:****3.1 Type of project including interlinked and interdependent projects, if any:**

The project involves mining of River Sand/Morrum and it is not interlinked project.

**3.2 Location of Project:**

Location (map showing general location, specific location and project boundary layout) incorporated in the figure given below:-

**Map showing general and specific location of the mining site**



<b>SHRI VIPIN KUMAR SAXENA</b>	Area 24.0 Ha on Dhasan River for Sand/Morrum Mining Project at Gata No.-1419 Kha Khand No. 01 Village-Dhamnaud, Tehsil- Garautha , District- Jhansi, U.P.	<b>PRE FEASIBILITY REPORT</b>
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### 3.3 Details of alternate sites considered and the basis of selecting the proposed site, particularly the environment considerations gone into should be highlighted.

No other site is considered for the proposed project. The land has been allocated by government for the mining only.

#### Size or Magnitude of operation:

The size of the lease area is Area 24.0 Ha on Dhasan River for Sand/Morrum Mining Project at Gata No.-1419 Kha Khand No. 01 Village-Dhamnaud, Tehsil- Garautha , District- Jhansi, U.P.

#### Raw material required along with estimated quantity, likely source, marketing area, of final product/ s, mode of transport of raw material and finished product.

It is project of River Sand/Morrum mining so No raw material is required during the mining process.

### 3.4 Availability of water, its sources

The total water requirement for the project will be meet out through Tankers for drinking purposes and waste water for dust suppression.

### 3.5 Waste generation and disposal of waste

This project is for River Sand/ Morrum mining so there is very less generation of waste in form Sand/ Morrum deposits, mobile toilets will be provided and very small amount of municipal waste will be generated; however collection bins will be provided for the same and will be dumped in a proper way.

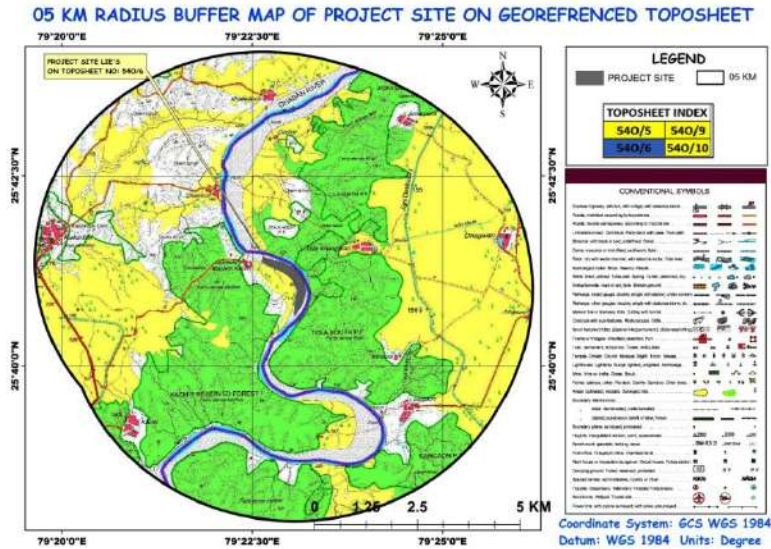
#### 3.5.1 Generation of waste water

There is waste water generation during the process, waste water collected after hand and feet washing will be used for dust suppression.

## 4 Site Analysis

- (i) **Connectivity:** The site is NH-42- 15.0 km (SW). This project is located near Dhamnaud Village .This site is easily accessible via road because it is just is away from NH-42- 15.0 km (SW).
- (ii) **Land form, land use and land ownership**  
The lease area is located in river bed of Dhasan. The lease area is dominated by sandy surface .This land is good for mining. After mining the open pits will be naturally replenished with Sand/ Morrum in rainy season . The land/ project site is on leasing, area comprises of Govt. waste land. There is no habitation occurs in the area.
- (iii) **Topography Along With Maps:**

The highest and lowest elevations of the lease area 162.0 m AMSL and 160.0 m AMSL respectively.



**5.0 Km Radius Toposheet Map**



**5.0 Km Radius Map**

**(iv). Existing land use pattern and distances from forests, CRZ, etc.**

**SHRI VIPIN KUMAR  
SAXENA**

Area 24.0 Ha on Dhasan River for Sand/Morrum Mining Project at Gata No.-  
1419 Kha Khand No. 01 Village-Dhamnaud, Tehsil- Garautha , District- Jhansi,  
U.P.

**PRE  
FEASIBILITY  
REPORT**

The mining lease area is neither agricultural nor forest land and there is plenty of mineral available in this area. The distance from the forests roads is given below-

- Nearest National / State Highway- NH-42- 15.10 km (SW).
- Nearest Railway Station- Ait Railway Station 27.90 Km NW
- Nearest Airport –Jhansi Airstrip (approx 84.0 Km SW)
- National Park, Wild life Sanctuary Biosphere reserve with In 5 km- none
- Nearest forest – Kachir R.F 0.70 Km W, Total South P.F 0.65 Km E, Dumari R.F 9.30 Km SW, Ramgiri R.F 7.50 Km S
- Nearest River, Water Body- Dhasan River, Jigni Distibutary Canal 2.39 Km E
- Nearest National Park / Sanctury – None in 5 Km

**(v). Existing infrastructure:**

**(vi). Soil classification:**

The pH of the soil varies from 6.8 to 7.5 indicating neutral to slightly Acidic. The electrical conductivity is in the range of 80  $\mu$ S/cm to 245  $\mu$ S/cm. the types of soil is Red Soil, Laterite soil etc

**(vii). Rain fall & Climate data:**

The average annual rainfall is 850.1mm. The climate is sub-humid and it is characterized by a hot dry summer and cold winter. About 91% of rainfall take place from June to September. During monsoon surplus water is available for charging to ground water January is the coldest month of the year when the mean daily maximum temperature is 24.1<sup>0</sup>C and the mean daily minimum temperature is 9.2<sup>0</sup> C, May is the hottest month with mean daily maximum temperature is 42.6<sup>0</sup> C and means daily minimum temperature is 28.8<sup>0</sup>C.

The mean monthly maximum temperature is 32.6<sup>0</sup> C and mean minimum temperature is 19.2<sup>0</sup> C. In the summer season the air is very dry and during the monsoon season the moisture content of air is high. The mean monthly relative humidity is 41%. During the post monsoon and winter season winds are light and in the summer and monsoon season the winds strengthen slightly. The mean wind velocity is 4.8 Kmph. The potential evapo transpiration is 1603.3 mm.

**(viii). Social infrastructure Available**

**Existing:** The project site is located in the Dhamnaud Village. The primary school is present in the village. High schooling and above education, colleges are present in Garautha town which is only 14.45 km from the Lease Area in SW Direction . A dispensary is present in the village.

**Police Station:** Police station is just 5.0 km from the Lease Area in W Direction from the project site.

<b>SHRI VIPIN KUMAR SAXENA</b>	Area 24.0 Ha on Dhasan River for Sand/Morrum Mining Project at Gata No.- 1419 Kha Khand No. 01 Village-Dhamnaud, Tehsil- Garautha , District- Jhansi, U.P.	<b>PRE FEASIBILITY REPORT</b>
------------------------------------	------------------------------------------------------------------------------------------------------------------------------------------------------------	---------------------------------------

**Water Supply:** The major source of water is ground water for the peoples. Ground water is used for drinking and other purposes.

## 5 Planning Brief and Mining process

- Local villagers will be employed for the exploitation and mining operation of the mineral.
- The project involves the mining of River Sand/ Morrur Mining.
- Mining will be done in manual /Semi mechanized manner.
- A minimum of 7.5m buffer will be kept.
- Maximum depth will be as per mining plan

### 5.1 Drilling & Blasting

Blasting not required for River Sand/ Morrur Mining

### 5.2 Green Belt Development

To prevent different impact of mining process green belt will be provided along the approach road and Gram Samaj Land . Native trees will be planted on site to maximize the survival rate. Plantation will also be done on connecting road as per permission of Govt.

## 6 Rehabilitation and resettlement (R & R) Plan

R & R plan is not applicable for this project as the mines in nearby areas are under operation for many years. The land is non-forest barren land. Local people will be employed for mining work. Economic and social status of the local people will be improved after mining work, because local people get employment.

## 7. Project Schedule and cost estimates

The Environment Clearance is sought for Excavation in lease area. Once the EC is granted the Excavation of mineral will be done. All the mining process will be done during day time only, mining will be done from October to May month of the year. There will be no mining in rainy season. The project Cost will be approximately 1.39 Crore (Approximate)

प्रेषक,

निदेशक,

भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,  
खनिज भवन, लखनऊ।

सेवा में

जिलाधिकारी

झांसी।

संख्या:- 1927 / मा० प्लान / 2017

दिनांक 26/02/2020

विषय:- पट्टाधारक श्री विपिन कुमार सक्सैना पुत्र श्री ओम प्रकाश सक्सैना के पक्ष में स्वीकृत जनपद-झांसी की तहसील-गरौठा, ग्राम-धमनौड़, गाटा सं०-1419(खण्ड-1), क्षेत्रफल 24.0 हे०, में उपखनिज बालू/मोरम के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

महोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री विपिन कुमार सक्सैना पुत्र श्री ओम प्रकाश सक्सैना द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 1963 के नियम-34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 26.02.2020 को कर दिया गया है।

1- "खनन योजना" का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-

(अ) "खनन योजना" का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनांक से आगामी 05 वर्ष की अवधि के लिए किया जाता है। खनन क्षेत्र से 250000 घन मी० प्रति वर्ष खनिज का उत्पादन अनुमन्य किया गया है।

(ब) अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।

(स) आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।

(द) अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।

(च) अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।

(छ) खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-

1. बेंच की ऊँचाई अधिकतम 01 मी० एवं बेंच की चौड़ाई न्यूनतम 10 मी० होनी चाहिए।
2. खनन कार्य अधिकतम 03 मी० की गहराई तक या पानी निकलने के तल, जो भी कम हो तक किया जायेगा।
3. खनन कार्य जीरो (0) लेवल से ऊपर की ओर किया जायेगा।
4. खनन पट्टा स्थल पर फर्स्ट एड बॉक्स व स्ट्रेचर रखे जायें।



5. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जायें।
6. खनन क्षेत्र से मुख्य मार्ग तक जाने वाले पहुँच मार्ग (कच्चे मार्ग) पर नियमित रूप से जल का छिड़काव किया जायेगा, ताकि वाहनों के आवागमन से उत्पन्न धूल को उड़ने से रोका जा सके।
7. नदी के तटबन्ध से नदी की ओर न्यूनतम 50 मी० तक खनन कार्य किया जाना वर्जित होगा। जहाँ तक व्यवहारिक हो नदी से तटबन्ध की ओर खनन किया जायेगा।
8. खनन कार्य से निकाले गये मलवे खास कर टॉप स्वायल को व्यवस्थित रूप से एकत्रित कर रखा जायेगा।
9. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।

2- अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें।  
संलग्नक: यथोपरि।

भवदीय,

(अनिल कुमार शर्मा)  
मुख्य खान अधिकारी  
कृते निदेशक।

संख्या: (1)/मा० प्लान/2017 तद दिनांक।

प्रतिलिपि:—निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

- 1-खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ०प्र०, जनपद- झांसी।
- 2-पट्टाधारक श्री विपिन कुमार सक्सैना पुत्र श्री ओम प्रकाश सक्सैना नि० एम०आई०जी०-ए/ 135, आशियाना प्रथम तहसील व जिला मुरादाबाद।
- 3-खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ।

(अनिल कुमार शर्मा)  
मुख्य खान अधिकारी  
कृते निदेशक।

ENVIRONMENTAL  
CLEARANCE

Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), Uttar Pradesh)

To,

The Owner  
VIPIN KUMAR SAXENA  
R/o-MIG-A/135 Aashiyana Prtham Teh Distt Moradabad UP -244001

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/56882/2020 dated 22-Sep-2020. The particulars of the environmental clearance granted to the project are as below.

- |                                            |                                                                                                                                                         |
|--------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1. EC Identification No.                   | EC22B001UP110182                                                                                                                                        |
| 2. File No.                                | 5860/5578                                                                                                                                               |
| 3. Project Type                            | New                                                                                                                                                     |
| 4. Category                                | B1                                                                                                                                                      |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals                                                                                                                                 |
| 6. Name of Project                         | Area 24.00 Ha On Dhasan River for Sand/Morrum Mining Project at Gata No.- 1419 Kha Khand No.01 Village-Dhamnaud, Tehsil-Garautha, District-Jhansi, U.P. |
| 7. Name of Company/Organization            | VIPIN KUMAR SAXENA                                                                                                                                      |
| 8. Location of Project                     | Uttar Pradesh                                                                                                                                           |
| 9. TOR Date                                | 08 Jun 2020                                                                                                                                             |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 18/11/2022

(e-signed)  
Member Secretary  
Member Secretary  
SEIAA - (Uttar Pradesh)

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)



*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*



# 994

## State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/56882/2020 & SEIAA, U.P File no-5860-5578

**Sub: Environmental Clearance for Proposed Sand/Morrum Mining from Dhasan Riverbed at Gata No. 1419 Kh Khand No.- 01, Village- Dhamnaud, Tehsil- Garautha ,District- Jhansi U.P., (Leased Area – 24.00 Ha).**

Dear Sir,

This is with reference to your application / letter dated 04-03-2020, 20-05-2020, 22-09-2020, 28-09-2020, 09-10-2020, 05-10-2020, 13-10-2020, 11-08-2021 on above mentioned subject. The matter was considered by 678<sup>th</sup> SEAC in meeting held on 08-08-2022, 693<sup>th</sup> SEAC in meeting held on 12-10-2022 and 668<sup>th</sup> SEIAA in meeting held on 10-11-2022.

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development), Lucknow, UP to SEAC on 08-08-2022 & 12-10-2022.

### **Project Details Informed by the Project Proponent and their Consultant**

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Sand/Morrum Mining from Dhasan Riverbed at Gata No. 1419 Kh Khand No.- 01 Village- Dhamnaud, Tehsil- Garautha ,District- Jhansi U.P., (Leased Area – 24.00 Ha).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 110/Parya/SEAC/5578/2019 dated 08/06/2020.
3. The fresh public hearing was organized on 06/05/2022 in the Meeting Hall Tehsil- Garautha District – Jhansi. U.P.
4. Salient features of the project as submitted by the project proponent:

1.	On Line Proposal No.	SIA/UP/MIN/56882/2020		
2.	File No. allotted by SEIAA, UP	5860/5578		
3.	Name of Proponent	Sri Vipin Kumar Saxena S/o Sri Om Prakash Saxena		
4.	Full correspondence address of proponent and mobile no.	R/o- MIG –A/135 , Aashiyana Pratham , Tehsil and District Moradabad U.P		
5.	Name of Project	Sand Morrum Mining		
6.	Project Location(Plot.Khsra/Gata No.)	Khand No.- 01Gata No. 1419 Kh		
7.	Name of River	Dhasan River		
8.	Name of Village	Dhamnaud		
9.	Tehsil	Garautha		
10.	District	Jhansi		
11.	Name of Minor Mineral	Sand/Morrum		
12.	Sanctioned Lease Area (in Ha.)	24.0 Ha.		
13.	Max. & Min mRL within lease area	121.0 mRL & 128.5 mRL		
14.	Pillar Coordinates (Verified by DMO)	POINT	LATTITUDE	LONGITUDE
		A	25°40'42.00"N	79°23'03.70"E
		B	25°40'51.10"N	79°23'04.40"E

		C	25°40'59.60"N	79°23'06.10"E
		D	25°41'04.40"N	79°23'04.10"E
		E	25°41'08.80"N	79°23'01.50"E
		F	25°41'11.80"N	79°22'58.40"E
		G	25°41'15.60"N	79°22'52.10"E
		H	25°41'22.17"N	79°22'37.78"E
		I	25°41'25.13"N	79°22'38.44"E
		J	25°41'20.80"N	79°22'54.50"E
		K	25°41'16.30"N	79°23'03.60"E
		L	25°41'07.90"N	79°23'10.00"E
		M	25°40'57.30"N	79°23'11.60"E
		N	25°40'54.80"N	79°23'10.90"E
		O	25°40'48.30"N	79°23'08.40"E
		P	25°40'40.31"N	79°23'03.62"E
15.	Total Geological Reserves	7,20,000m <sup>3</sup> /Annum		
16.	Total Mineable Reserve	2,55,767m <sup>3</sup> /Annum		
17.	Proposed Production/ Year	2,50,000 m <sup>3</sup>		
18.	Sanctioned Period of Mine lease	5 Years		
19.	Method of Mining	Open cast Manual / Semi Mechanized Mining Method/Bar Scalping or skim mining (as per IBM rules & SSMMG, 2016)		
20.	No. of working days	225 Days		
21.	Working hours/day	8 Hours		
22.	No. of workers	90 Worker		
23.	No. of vehicles movement/day	123Trucks / Day		
24.	Type of Land	River Bed (Govt. Land)		
25.	Ultimate of Depth of Mining	1.3 m		
26.	Nearest metalled road from site	1.0 Km		
27.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking	0.9	
		Suppression of dust	12.0	
		Plantation	3.17	
		Others (if any)	-	
		Total	16.07 KLD	
28.	Name of QCI Accredited Consultant with QCI No and period of validity.	Ind Tech House Consult Certificate No-NABET/EIA/1821/RA0098 Period of Validity- 24-10-2022		
29.	Any litigation pending against the project or land in any court	No		
30.	Details of 500 m Cluster Map & Certificate verified by Mining Officer	Letter No1630/30 M.M.C /(2019-20) Date-03.02.2020		
31.	Details of Lease Area in approved DSR	Yes (Page No: 52, Table No:13 & Sr, No: 01)		
32.	Proposed EMP cost	23.01 Lac		
33.	Proposed total Project cost	1.08 Crore		
34.	Length and breadth of Haul Road	1000 mtr Length & 6m width haulage road		
35.	No. of Trees to be Planted	792 Trees		
36.	Monitoring Period	October 2020 – December 2020		

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.

6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 08-08-2022 & 12-10-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 10-11-2022 and decided to grant the Environmental Clearance to the title project for collection of 2,50,000 m<sup>3</sup> /Annum lease area of 24 ha subject to effective implementation of the following General Conditions and specific conditions:-

**General condition:**

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.

17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P and UPPCB.

34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, Gol, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

**Specific Conditions:**

1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. In the absence of replenishment study, in compliance of Hon'ble NGT Order dated 06.05.2022 initially the EC will be operational till 31.12.2022. Permissible quantity and area shall be strictly limited to quantity and area mentioned in Lol or mining plan, whichever is lesser, and maximum mineable depth will be limited to as approved in the mining plan.
3. For subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.
4. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
5. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
6. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 24,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 120 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
12. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
13. In compliance of Hon'ble NGT Order dated 06.05.2022, for subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such

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study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.

14. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
15. The project proponent shall install solar light in their site office.
16. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
17. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
18. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
19. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
20. The project proponent should explore the possibilities of rainwater harvesting.
21. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
22. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
23. As per the proposed plan, plantation with area specific plant species, number of plants to be planted.
24. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
25. The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is less.
26. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
27. Environment management in according to environmental status and impact of the project.
28. During the school opening and closing time transportation of minerals will be restricted.
29. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
30. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
31. Pakkamotorable haul road to be maintained by the project proponent.
32. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
33. Permission from the competent authority regarding evacuation route should be taken.
34. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
35. Provision for cylinder to workers should be made for cooking.
36. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
37. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
38. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
39. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
40. Provision for two toilets and hand pumps should be made at mining site.
41. Drinking water for workers would be provided by tankers.

42. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
43. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
44. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
45. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
46. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
47. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
48. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
49. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
50. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
51. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
52. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
53. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
54. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
55. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
56. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
57. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
58. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
59. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.

60. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
61. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
62. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
63. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
64. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
65. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
66. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
67. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
68. Solid waste material viz., gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
69. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
70. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB.
71. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, CPCB, State PCB.
72. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
73. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
74. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
75. Waste water from potable use be collected and reused for sprinkling.
76. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank. You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem

to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

**Copy, through email, for information and necessary action to –**

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – [soenvups@rediffmail.com](mailto:soenvups@rediffmail.com))**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – [sudheer.ch@gov.in](mailto:sudheer.ch@gov.in))**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – [rocz.lko-mef@nic.in](mailto:rocz.lko-mef@nic.in))**
4. **District Magistrate Jhansi.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – [ms@uppcb.com](mailto:ms@uppcb.com))**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

(Ajay Kumar Sharma)  
Member Secretary, SEIAA

Validity unknown

Digitally signed by Member Secretary

Member Secretary

Date: 11/18/2022 5:09:19 PM

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### Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

173141/UPPCB/Jhansi(UPPCBRO)/CTO/both/JHANSI/2022

Date: 05/03/2023

To,

M/s

VIPIN KUMAR SAXENA

KHAND NO.-01 GATA NO.-1419Kh KHANDA NO.-01, VILLAGE-DHAMNAUD, TEHSIL-GARAUTHA, DISTRICT-JHANSI,284203

Application Id-  
19117307

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **VIPIN KUMAR SAXENA** located at **KHAND NO.-01 GATA NO.-1419Kh KHANDA NO.-01, VILLAGE-DHAMNAUD, TEHSIL-GARAUTHA, DISTRICT-JHANSI,284203.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **VIPIN KUMAR SAXENA** granted for the period from **05/03/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum	250000	Cubic Meters/Year

**2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

#### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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**3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-**

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

**Air Pollution Source Details**

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

**Emission Quality Standards**

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

**4. Essential documents to be submitted by the Industry/Unit as Applicable :-**

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

**General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

## **Specific Conditions:-**

1. This consent is valid for production capacity Sand/Morrum- 250000 Cu meter/year, by opencast and manual mining in 24 hectare leased area Gata No. 1419 Kh Khand No.- 01, Village- Dhamnaud, Tehsil- Garautha, District- Jhansi.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC22B001UP110182 dated 18.11.2022 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

**Chief Environmental Officer (circle-2)**

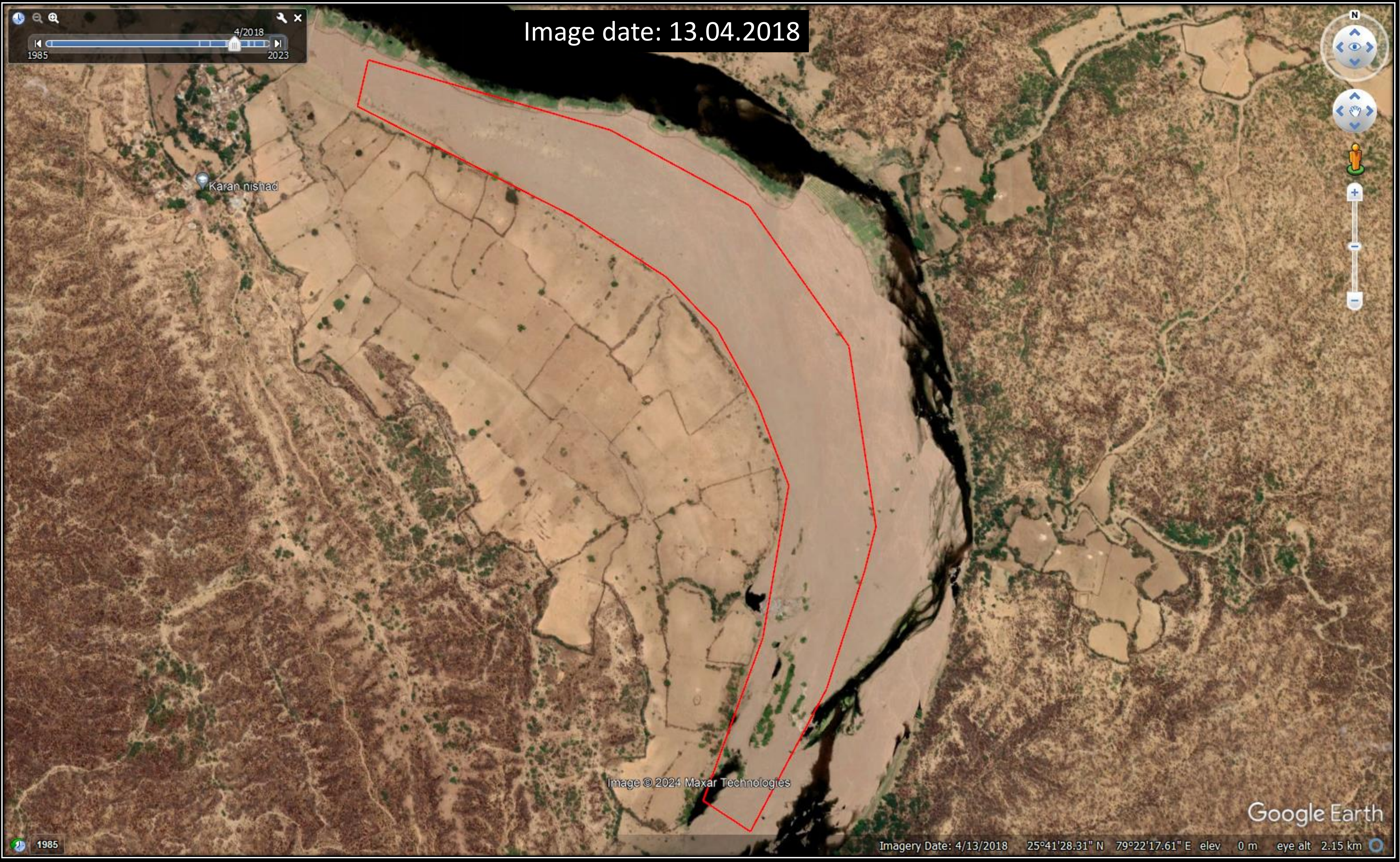
Copy to:

Regional Officer, UPPCB, Jhansi with direction to send the compliance report of CTO conditions on quarterly basis.

1008

**Chief Environmental Officer (circle-2)**

Image date: 13.04.2018



Karan nishad

Image © 2024 Maxar Technologies

Google Earth

Image date: 31.01.2022

1/2022

Karan nishad

Image © 2024 Airbus

Google Earth

Imagery Date: 1/31/2022 25°41'03.00" N 79°23'00.38" E elev 0 m eye alt 2.15 km

1985

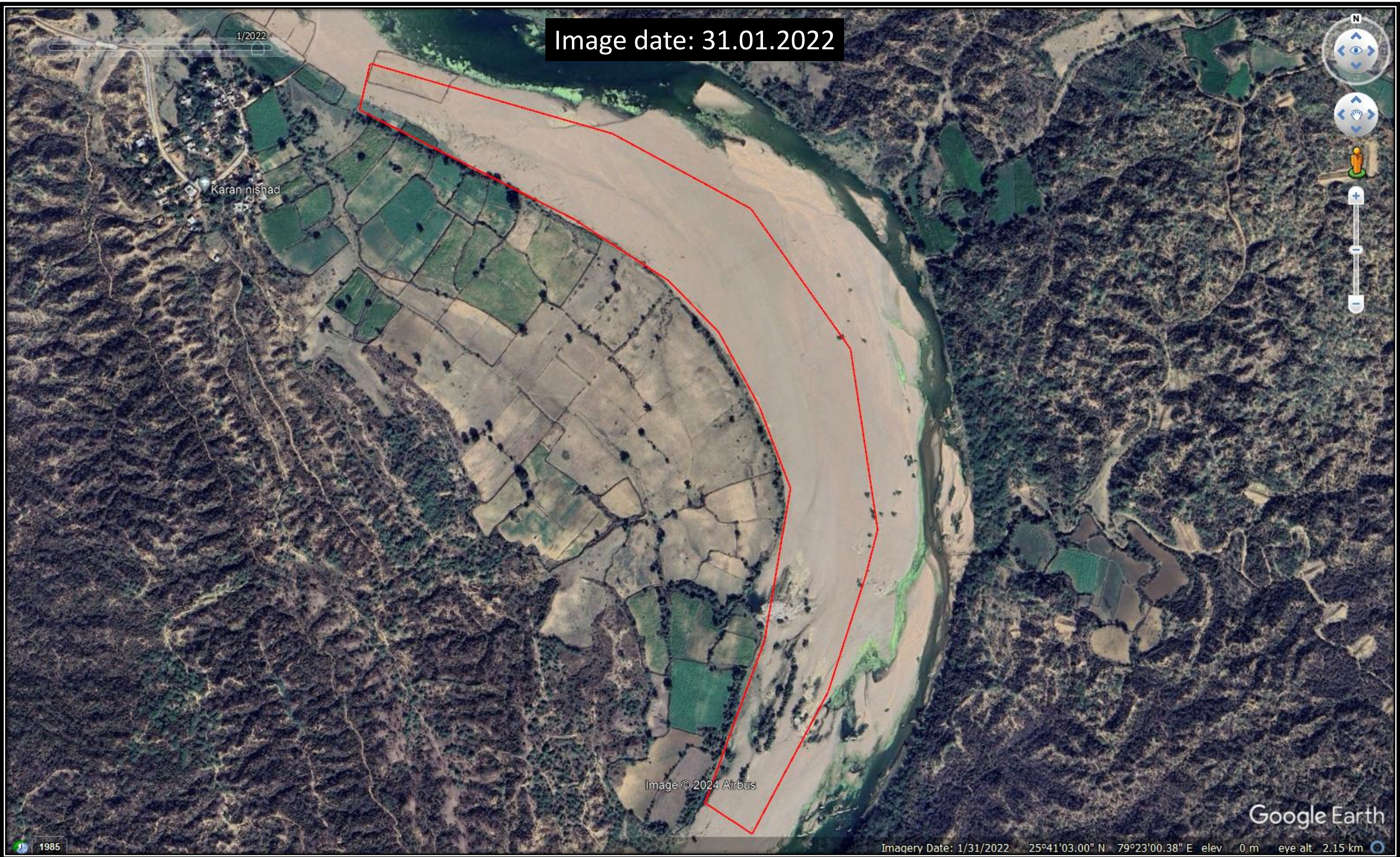


Image date: 30.10.2023

Area approx. 27.6 ha

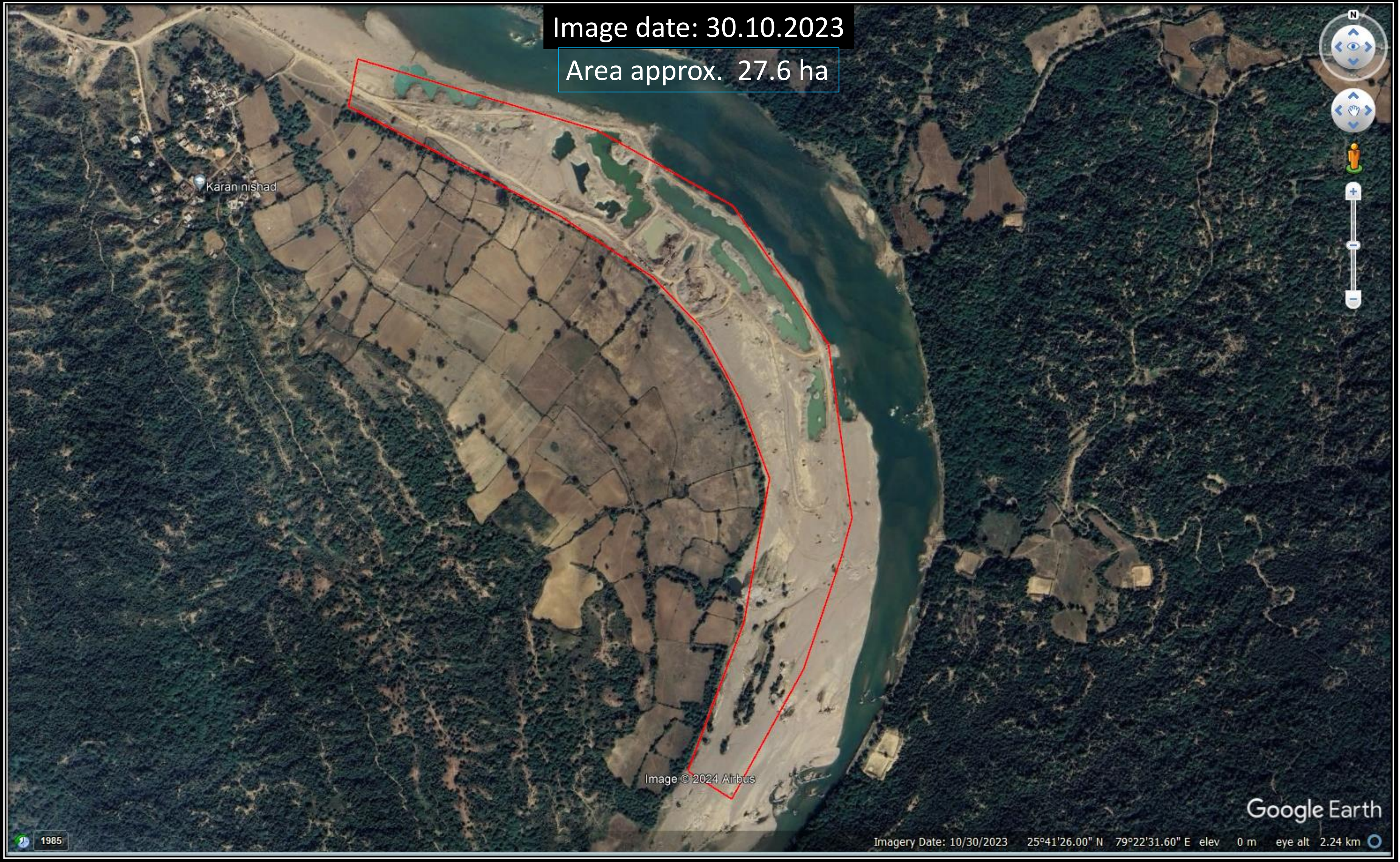
Karan nishad

Image © 2024 Airbus

Google Earth

Imagery Date: 10/30/2023 25°41'26.00" N 79°22'31.60" E elev 0 m eye alt 2.24 km

1985



Photographs taken during joint committee inspection



Main Road



Haul roads inside mining area



Latitude: 25.683452  
Longitude: 79.384908  
Elevation: 126.90±3.21 m  
Accuracy: 4.71 m  
Time: 19-06-2024 14:15:53  
Note: Pillor-C mining area, Dharmwad, Haritha

Pillor-C



Latitude: 25.684676  
Longitude: 79.384422  
Elevation: 128.54±2.40 m  
Accuracy: 4.56 m  
Time: 19-06-2024 14:14:39  
Note: Pillor-D mining area, Dharmwad, Haritha

Pillor-D



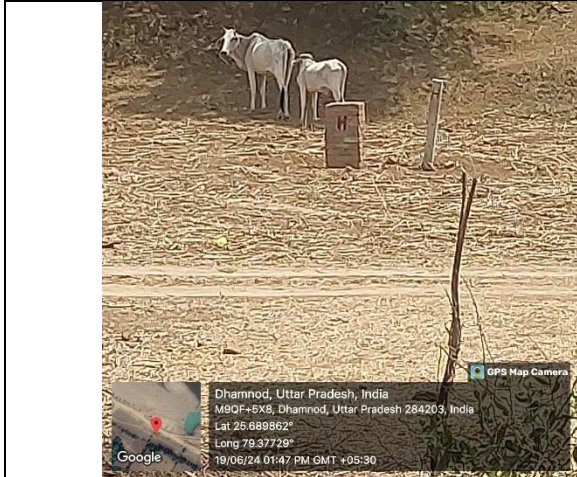
Latitude: 25.687267  
Longitude: 79.382159  
Elevation: 128.20±3.49 m  
Accuracy: 4.65 m  
Time: 19-06-2024 14:08:36  
Note: Pillor-E in mining area, Dharmwad, Haritha

Pillor-E



Latitude: 25.687923  
Longitude: 79.380799  
Elevation: 129.04±3.55 m  
Accuracy: 4.61 m  
Time: 19-06-2024 14:03:08  
Note: Pillor-F in mining area, Dharmwad, Haritha

Pillor-F



Pillor -H



Pillor



Camp inside of mining area



Team inside of mining area



Camp inside of mining area



Computer room



Toilet



Weight bridge



Truck in Haul road, mining area



Haul roads inside mining area



Ponds in mining area



Ponds in mining area



Tree in mining area



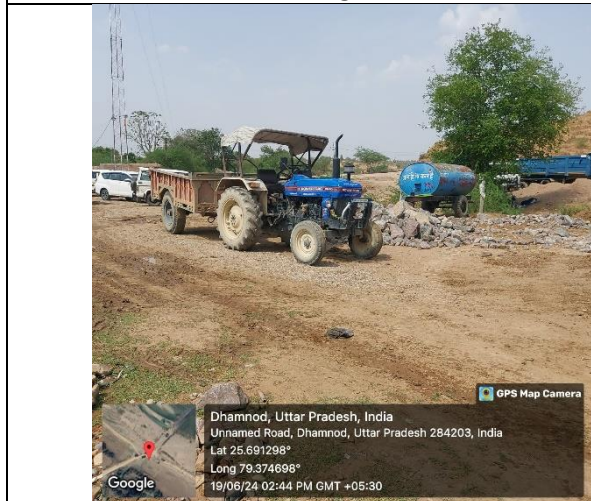
Firm Board in mining area



Drinking Water



PTZ Camera



Water Sprinking